



केनरा बैंक
KARNATAKA BANK



Canara Bank

Branch:
Indrapuram, Ghaziabad (DP: 18907)
Email: cb18907@canarabank.com

Locker Break Open Notice

A Public notice is hereby given to all the person concerned and public in general that the person/s named under this notice have availed the facility of safe deposit lockers under Canara Bank, Indrapuram, Ghaziabad (DP Code 18907). Bank has already addressed individual Notice by post to locker hirers at the latest available address as per our bank records. The below mentioned locker holders are not operating their lockers for the last seven years and/or not paying the locker rent since more than three years.

Branch Name	Locker Account No.	Locker Hirer Name	Locker Hirer Address	Locker Rent Arrear
Indrapuram Ghaziabad (18907)	89076010003827 (E-66)	Neeta Srivastava And Anoop Kumar Srivastava	H No 408 Verona Mahagan Mansion Old Vaibhav Hand Indrapuram Ghaziabad, Uttar Pradesh-201014.	3,100 + Penalty

By this notice, it is hereby notified to all interested persons that they should approach the respective branch within period of 30 days of this notice with authentic proof of the ownership of the locker, pay the arrears of locker charges and execute fresh locker agreement or surrender the locker. In case no response is received from the locker, the bank shall constrain to break open the locker in presence of witnesses and keep aside its contents while executing its lien over the content of the lockers for recovery of arrears of locker charges and other expenses.

Branch Manager

CRD DIVISION / NEW DELHI U.G.F., Federal Towers, 2/2, West Patel Nagar, New Delhi-110008 Ph No.011- 40733980, 40733978 Email: nildcrd@federalbank.co.in CIN: L65191KL1931PLC000368	
POSSESSION NOTICE (For Immovable Property)	
Whereas, the undersigned being the Authorized Officer of the Federal Bank Ltd. under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 20-04-2026 calling upon the Borrower/s (1) Shri/Smt. Sanjay Kumar, S/o Mahender Singh, (2) Shri/Smt. Sunil Kumar, S/o Mahender Singh (3) Shri/Smt Dalbir Singh, S/o Mahender Singh, (4) Shri/Smt. Anil Devi, W/o Sunil Kumar, (5) Shri/Smt. Mukesh Rani, W/o Sanjay Kumar, all residing at House No. 2527 P, Sector 2, Bahadurgarh, Haryana-124507, to repay the amount mentioned in the notice being a sum of ₹ 11,48,617.67 (Rupees Eleven Lakhs Forty Eight Thousand Six Hundred Seventeen and Paise Sixty Seven only) is due from you jointly and severally as on 30-03-2026 under your Housing Loan with number 15877300000381 with Bahadurgarh branch of the Bank, within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said Rules on this the 13th Day of July, 2026. The borrower/s attention is invited to the provisions of section 13 (4) of the Act, in respect of time available, to redeem the secured assets. (Security properties). The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Federal Bank Ltd as described hereunder for an amount of ₹ 11,17,976.67 (Rupees Eleven Lakhs Seventeen Thousand Nine Hundred Seventy Six and Paise Sixty Seven only), is due from you jointly and severally as on 14-07-2026 under your Housing Loan with number 15877300000381, plus costs and interests thereon.	
DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTIES	
All the piece and parcel of the land measuring 207 Sq. mts. together with building and all other improvements thereon comprised in Plot No. 2527 P at Urban Estate, Sector-2, HUDA within M.C. Limits Bahadurgarh - 124507, Dist. Jhajjar, Haryana State, bounded on East : Road, West : Vacant Plots of others, North : Road and South : House No. 2526.	
Date: 14.07.2026 Place: Bahadurgarh	(Authorised Officer under SARFAESI Act, (For The Federal Bank Ltd.)

"IMPORTANT"

Whilst case is taken further to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies.

PUBLIC NOTICE

Borrowers & Co-Borrowers :- Mr. Pankaj Bhagat, Lennarts Equipments Pvt Ltd, Mr. Tilak Raj Bhagat, Mrs. Raj Bhagat (Prospect No. 87479) Auction Notice dated 13-June-2026, dispatched on 12-June-2026 and Published Date 13-June-2026 issued under under Rule 8 (6) of the Security Interest (Enforcement) Regulations, 2002 for Mortgaged Property/ Secured Asset being Phase II No. 14, 2nd Floor, SEC, Shekhi Sarai, Shapal II Delhi 110074 Area Admesuring (In Sq. Ft.) Property No. 14, 2nd Floor, SEC, Shekhi Sarai, Shapal II Delhi 110074, 504.00 (hereinafter referred to as "the Property/ Secured Asset"). Hereby stands Withdrawn

Sd- Authorised Officer,
IFFL Home Finance Limited

Place: Delhi
Date: 16-July-2026

PUBLIC NOTICE
Borrowers & Co-Borrowers :- Mr. Pankaj Bhagat, Lennarts Equipments Pvt. Ltd., Tilak Raj Bhagat, Mrs. Raj Bhagat (Prospect No. 874776) Auction Notice dated 11-June-2026, dispatched on 12-June-2026 and Published Date 13-June-2026 issued under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002, for **Mortgaged Property/ Secured Asset** being Shop No 14, 2nd Floor, LSC, Sheikh Sarai, Phase II Delhi 110017, Area Admeasuring (In Sq. Ft.): Property Type: Land Area, Carpet Area Property Area: 524.00, 504.00 (hereinafter referred to as "the Property/ Secured Asset") Hereby stands Withdrawn
Sd/- Authorised Officer,
IIFL Home Finance Limited

NAINITAL BANK

Head Office - Recovery Department, G.B. Pant Road, Nainital, Uttarakhand, Phone No.: 7060098662, E-mail: recovery@nainitalbank.co.in

SALE OF ASSETS THROUGH ONLINE E-AUCTION UNDER SARFAESI ACT 2002

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002

The Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Nainital Bank Limited the Secured Creditor, will be sold on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost and expenses being due to Nainital Bank Limited viz. Secured Creditor. It is hereby informed you that we are going to conduct public E-Auction through website <https://sarfaesi.auctiontiger.net>

Name and Address of Borrower(s)/ Guarantor(s)	Description of Property	Date of Notice U/s 13(2), Date of Possession Notice U/s 13(4) & Total dues less recovery if any.	Status of Possession	Account No. to Deposit EMD/BID amount.	EMD submission date and time & E-Auction date and Time	Property Inspection Date & Time	Reserve Price EMD Bid Increase Amount	QR for Property Location	QR for Property Photo						
THIS IS A STATUTORY 15 DAYS SALE NOTICE TO BORROWER/GUARANTOR/ MORTGAGOR UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002															
Branch- Bareilly, Address- 46, Civil Lines, Bareilly, District- Bareilly, Uttar Pradesh, Phone No.: 0581-2578520, E-mail : Bareilly@nainitalbank.co.in															
1. Shri Balaji Farms And Rice Processing Private Limited [CIN No. U74120UP2011PTC - 047489], Registered Office: H-89-87-100, Industrial Estate Jampur Growth Centre Shahjahanpur U.P. in the name of Shri Balaji Farm and Rice Processing Private Limited. 242226 (U.P.) Previous Address : D-35 Royal Suncity Vistar, Bareilly (Borrower)	1. Plant and Machinery of Rice Mill situated at Plot No. F- 104 and H- 89, Industrial Estate Jampur Growth Centre Shahjahanpur U.P. in the name of Shri Balaji Farm and Rice Processing Private Limited. 2. Plant and Machinery situated at Plot Nos. H-1, H-2, E-11, E-12, E-13 at Growth Centre, Shahjahanpur, Village Pabraua Almadpur, Tehsil Sadar, District - Shahjahanpur (UP) Standing in the name of Shri Balaji Farms and Rice Processing Private Limited.	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%; text-align: center;"> 11.03.2019 18.06.2019 </td> <td style="width: 50%; text-align: center;"> Physical </td> </tr> <tr> <td colspan="2" style="text-align: center;"> ₹ 40,97,02,598.19 (Rupees Forty Crone Ninety Seven Lakh Two Thousand Five Hundred Ninety Eight And Nineteen Paise Only) + interest and other expenses less recovery </td> </tr> </table>	11.03.2019 18.06.2019	Physical	₹ 40,97,02,598.19 (Rupees Forty Crone Ninety Seven Lakh Two Thousand Five Hundred Ninety Eight And Nineteen Paise Only) + interest and other expenses less recovery		<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%;"> Account No. 0224201700000003 IFSC Code: NTLBOBAR022 Or through Demand Draft in favour of The Nainital Bank Ltd. to be deposited with Bank's Bareilly Branch </td> <td style="width: 50%;"> Last Date of EMD Submission 04.08.2026 up to 4.00 PM E-Auction on 05.08.2026 from 11:00 AM to 2:00 PM (with unlimited extension of 5 min each) </td> </tr> </table>	Account No. 0224201700000003 IFSC Code: NTLBOBAR022 Or through Demand Draft in favour of The Nainital Bank Ltd. to be deposited with Bank's Bareilly Branch	Last Date of EMD Submission 04.08.2026 up to 4.00 PM E-Auction on 05.08.2026 from 11:00 AM to 2:00 PM (with unlimited extension of 5 min each)	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%; text-align: center;"> 03.08.2026 10.03.2026 </td> <td style="width: 50%; text-align: center;"> Plant & Machinery of Rice Mill ₹ 1,77,31,000.00 ₹ 17,73,100.00 ₹ 50,000.00 Plant & Machinery ₹ 13,77,000.00 ₹ 1,37,700.00 ₹ 50,000.00 </td> </tr> </table>	03.08.2026 10.03.2026	Plant & Machinery of Rice Mill ₹ 1,77,31,000.00 ₹ 17,73,100.00 ₹ 50,000.00 Plant & Machinery ₹ 13,77,000.00 ₹ 1,37,700.00 ₹ 50,000.00	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%; text-align: center;"> Plant & Machinery of Rice Mill ₹ 1,77,31,000.00 ₹ 17,73,100.00 ₹ 50,000.00 </td> <td style="width: 50%; text-align: center;"> Plant & Machinery of Rice Mill Plant & Machinery </td> </tr> </table>	Plant & Machinery of Rice Mill ₹ 1,77,31,000.00 ₹ 17,73,100.00 ₹ 50,000.00	Plant & Machinery of Rice Mill Plant & Machinery
11.03.2019 18.06.2019	Physical														
₹ 40,97,02,598.19 (Rupees Forty Crone Ninety Seven Lakh Two Thousand Five Hundred Ninety Eight And Nineteen Paise Only) + interest and other expenses less recovery															
Account No. 0224201700000003 IFSC Code: NTLBOBAR022 Or through Demand Draft in favour of The Nainital Bank Ltd. to be deposited with Bank's Bareilly Branch	Last Date of EMD Submission 04.08.2026 up to 4.00 PM E-Auction on 05.08.2026 from 11:00 AM to 2:00 PM (with unlimited extension of 5 min each)														
03.08.2026 10.03.2026	Plant & Machinery of Rice Mill ₹ 1,77,31,000.00 ₹ 17,73,100.00 ₹ 50,000.00 Plant & Machinery ₹ 13,77,000.00 ₹ 1,37,700.00 ₹ 50,000.00														
Plant & Machinery of Rice Mill ₹ 1,77,31,000.00 ₹ 17,73,100.00 ₹ 50,000.00	Plant & Machinery of Rice Mill Plant & Machinery 														
2. Rachin Gupta S/o Naresh Chandra Gupta, R/o D-35 Royal Suncity Vistar, Bareilly (Guarantor).	3. Sunil Kumar Gupta S/o Ram Niwas Gupta, R/o C-67 Vaidhava Suncity Vistar Bareilly (Guarantor).	4. Purnima Gupta W/o Rachin Gupta, R/o D-35 Royal Suncity Vistar, Bareilly (Guarantor).													

All interested participants/bidders are requested to visit the website <https://sarfaesi.auctiontiger.net> & www.nainitalbank.co.in (Banksite) for further details including Terms & Conditions, to take part in e-auction sale proceeding and are also advised to contact Bank's Service Provider E-Procurement Technologies Ltd. Mr. Ram Sharma, Contact Number- 8000023297 and e-mail of ramprasad@auctiontiger.net.

Place: Bareilly, Uttar Pradesh
Date : 16.07.2026
Authorized Officer, Nainital Bank



बैंक ऑफ बड़ौदा
Bank of Baroda

DARYAGANJ BRANCH

11B, Netaji Subhash Marg, Daryaganj, New Delhi-110002, Phone: 011 23269575,
E-mail : daryag@bankofbaroda.bank.in

Call Notice for Sale of Movable Properties
"APPENDIX- IV-A [See proviso to Rule 6 (2) & 9 (1)]

E-Auction Sale Notice for Sale of movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower, Mortgagor (s) and Guarantor (s) that the below described movable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & address of Borrower/s / Guarantor/ Mortgagors	Detailed description of the Movable property with known encumbrances, if any (owner/Mortgagor name - Ram Kumar S/o Basanta, Hypothecated to - Bank of Baroda__)	Total Dues as on 14.07.2026	Date and Time of e auction	1. Reserve Price 2. Earnest Money Deposit (EMD) 3. Bid Increase Amount-Rs.	Status of Possession (Constructive /Physical)	Property Inspection date & Time.
1	Borrower – Mr. Ram Kumar S/o Basanta Address – House No 99, JJ Colony, Raghubir Nagar, New Delhi 110027	Hypothecation of Vehicle. Details are as follows: Registration No –DL10CG4227 Registration Date – 26.10.2015 Maker Name – Mahindra & Mahindra Limited Model Name –XUV500 R FWD W6 Color –Silver Engine No – HHF4J13171 Chasis No –MA1YU2HHYF6J18710	Rs 11,82,049.67/- (Rupees Eleven Lakhs Eighty Two Thousands Forty Nine and Paise Sixty Seven Only)	Date of E-Auction 05.08.2026 At 2.00PM to 6.00PM A/c No 08240015181869 Account Name : Bank of Baroda, SARFAESI Auction Proceeds Collection A/c IFSC – BARB0DARYAG (Fifth Character is 'zero' in IFSC)	1. Rs 1,00,000/- 2. Rs 10,000/- 3. Rs 5,000/-	Physical	Vehicle Inspection Date – 16.07.2026 to 04.08.2026 During office hours with prior appointment from Branch Manager Mobile Number - 9414639238

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://baanknet.com>.

Also, prospective bidders may contact the Authorised officer on Mobile- 9414639238.

Authorised Officer (Bank of Baroda)

Date : 14.07.2026, Place : New Delhi

Authorised Officer (Bank of Baroda)



बैंक ऑफ बड़ौदा
Bank of Baroda

Regional Stressed Asset Recovery Branch
Rajendra Bhawan 4th Floor Rajendra Place New Delhi-110008
E-mail Id:sardii@bankofbaroda.com

Sale Notice for Sale of Immovable Properties
"APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]"

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/E-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & address of Borrower/s / Guarantor/ Mortgagors	Give short description of the immovable property with known encumbrances, if any	Total Dues	Date of e-Auction / Time of E-auction	1. Reserve Price 2. Earnest Money Deposit (EMD) 3. Bid Increase Amount-Rs.	Status of Possession (Constructive /Physical)	Property Inspection date & Time.
1	M/s Pioneer Pragati Petro Projects Pvt. Ltd. at House No. C-6, South City II, Sector-49, Gurgaon, Haryana-122018. Also At: C-6, First Floor, South City II, Gurgaon, Haryana-122018. Also At: C-6, Second Floor, South City II, Gurgaon, Haryana-122018. Also At: B-125, Ground Floor, Ardee City, Sector-52, Gurgaon, Haryana-122003. Also At: D-125, Ground Floor, Ardee City, Sector-52, Gurgaon, Haryana-122003 Guarantor/Mortgagor:- Mrs. Santosh Devi W/o Mr. Naresh Kumar at House No. 621 A, Pana Sakian, Bawana, Narela North, Delhi-110039 Guarantor:- Mr. Rakesh Kumar at Kanhori (242) Kannaura, Rewari, Haryana- 123035, Guarantor:- Mr. Dilbag S/o Baljeet at House No. C-6, South City II, Sector-49, Gurgaon, Haryana-122018, Guarantor:- Mr. Narendra Singh Yadav at House No. C-6, South City II, Gurgaon, Haryana-122018, Guarantor:- Mr. Sonu Yadav S/o Mr. Jagdish Yadav at House B-125, Ground Floor, Ardee City, Sector-52, Gurgaon, Haryana-122003 and Guarantor:- Mr. Vipin Yadav S/o Mr. Indraj Yadav at House No. B-49, 1st Floor, Mayfield Garden, Sector-50, Gurgaon, Haryana-122001 Guarantor:- Mr. Surendra Pohap Singh at House No 129 A, Kanhori (242), Rewari, Haryana, 123035	All the part and parcel of the property consisting of Commercial Property bearing built up property No. 1149/3, on land measuring 700 sq. yards, out of Khasra no. 199 situated in Ialdora (1908-1909), Abadi of Village Bawana, Delhi-110039 belonging to Guarantor/Mortgagor Mrs. Santosh Devi W/o Naresh Kumar. Property is bounded by:- North:- Property of Sh. Ranbir Singh, South:- Main Road, East:- Property of Sh. Chand Roop, West:- Property of Sh. Rambir Singh	Outstanding Amount:- Rs.4,58,14,041.97 (Rupees Four Crore Fifty Eight Lakh Fourteen Thousand Forty One and Paise Ninety Seven Only) as on 17.08.2025 plus future uncharged interest, and other legal charges thereon	03-08-2026 11:00 AM to 03:00 PM	1. Rs.9,34,53,750/- 2. Rs.93,45,375/- 3. Rs.50000/-	Physical	During the office hours with prior appointment from Authorised officer from 20.07.2026 to 03.08.2026

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction> and online auction portal <https://baanknet.com>.

Also, prospective bidders may contact the Authorised officer on Mobile- 9099924350.

Date : 16.07.2026, Place : Delhi

Authorised Officer (Bank of Baroda)

ASIRVAD MICRO FINANCE LTD

CIN U65923TN2007PLC064550
9th and 10th Floor, No 9, Club House Road, Anna Salai,
Chennai 600 002. Tamil Nadu.
Tel:044-42124493

GOLD AUCTION NOTICE

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16/08/2026 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Change in venue or date if any) will be displayed at the auction centre and on the company website. The details given below are in the order of Branch Name, Loan Number.

List of Pledges:-

MADHYA PRADESH, BARWANI, ANJAD GL, 0330040700001730, THIKRI GL, 0330170700001830, 1861, 1878, 1903, 1935, 0330170730002215, BHOPAL, BERSASIA GL, 0328880700003721, 3787, CHHATTARPUR, BADAMALHERA GL, 0329720700002386, CHHINDWARA, JUNNARDEO GL, 0329480700002225, 2241, 2249, 2262, 0329480730001107, 1131, 1146, DEWAS, SONKATCH GL, 0329840700001650, DHAR, BADNAWAR GL, 0329240700001748, 1757, 0329240730000822, KUKSHI GL, 0329710700001607, 0329710730000387, 0397, RAJGARH DHAR GL, 0329270700001392, DINDORI, DINDORI GL, 0328900700002666, 2687, 2713, 0328900730000937, 0947, GWALIOR, BHITARWAR GL, 0341680700001407, HOSHANGABAD, BANKHEDI GL MP, 0328830700002500, JABALPUR, SIHORA-GL, 0328440700001951, JHABUA, ALIRAJPUR GL, 0329540700001572, 1573, 1576, 1579, 0329540730001668, 1672, KHARGONE, BARWAH GL, 0329020700001522, MORENA, AMBAH GL, 0329620700001801, JOURA GL, 0329530700001385, RAISEN, SILWANI - GL, 0329250700002285, 2397, 2405, RAJGARH, KHILCHIPUR-GL, 0328430700001738, KURAWAR GL, 0328590700002525, 2554, 2570, PACHORE GL, 0328890700001490, RAJGARH GL, 0328460700002443, SAGAR, BANDA SAGAR GL, 0329290700002270, 2323, RAHATGARH GL, 0329930700002362, SEHORE, ICHAWAR GL MP, 0328730700001971, 1988, 2007, 0328730730003569, NASRULLAGANJ GL, 0328990700002245, 2256, 2321, 0328990730000463, REHTI GL, 0329160700002060, SHAJAPUR, KALAPIPAL-GL, 0328630700002234, 2241, MAKSI GL, 0340860700001778, VIDISHA, KHURWAI GL, 0328600700002569, 2575, 2590, 2594, 2600, 2617, 2623, 2630, 2638, 2639, LATERI GL, 0341290700001583, 0341290730007617,

Persons wishing to participate in the above auction shall comply with the following:-

Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details, please contact 9345954568

Authorised officer
Asirvad Micro Finance Ltd

दक्षिण-पूर्व घाटातील दुसरी रेल्वे मार्गिका सुरू; आजपासून डेक्कन क्वीन, इंटरसिटी पूर्ववत

मुंबई, दि. १५ (प्रतिनिधी)
: लोणावळा—कर्जत घाट विभागात दरड कोसळल्यानंतर विस्कळीत झालेली रेल्वे वाहतूक पूर्वपदावर आणण्यासाठी मध्य रेल्वेने मोठे यश मिळवले आहे. कर्जत आणि लोणावळा दरम्यानची दक्षिण-पूर्व ‘डाऊन’ मार्गिका १४ जुलै रोजी यशस्वीपणे पूर्ववत करण्यात आली असून, या मार्गावरून मालगाड्यांनंतर प्रवासी गाड्यांचीही वाहतूक सुरू झाली आहे. तसेच १६ जुलैपासून छत्रपती शिवाजी महाराज टर्मिनस–पुणे डेक्कन क्वीन आणि इंटरसिटी एक्सप्रेसची सेवा नियमितपणे सुरू करण्यात येणार असल्याची माहिती मध्य रेल्वेने दिली.

मध्य रेल्वेच्या अभियंते आणि तांत्रिक कर्मचाऱ्यांनी अवघ्या दहा दिवसांच्या अथक प्रयत्‍नांनंतर ‘डाऊन’ मार्गिका पुन्हा कार्यान्वित केली. या मार्गावर प्रथम तीन



मालगाड्या यशस्वीपणे चालविण्यात आल्या. त्यानंतर गाडी क्रमांक २२१०७ छत्रपती शिवाजी महाराज टर्मिनस–तातूर एक्सप्रेस ही या मार्गावरून धावणारी पहिली प्रवासी गाडी ठरली. ही गाडी १४ जुलै रोजी रात्री ११.१८ वाजता कर्जत येथून सुटली आणि ताजी २० किलोमीटर वेगाने घाट विभाग पार करून १५ जुलै रोजी पहाटे १२.२७ वाजता लोणावळा येथे पोहोचली. यापूर्वी ६ जुलै रोजी घाट

विभागात मोठी दरड कोसळल्याने मध्य रेल्वेच्या तिन्ही मार्गिकांवरील वाहतूक विस्कळीत झाली होती. या घटनेनंतर रेल्वे प्रशासनाने युद्धपातळीवर दुरुस्तीचे काम हाती घेतले. ७ जुलै रोजी मध्य मार्गिका सुरू करण्यात आली, तर १४ जुलै रोजी ‘डाऊन’ मार्गिका पूर्ववत झाली. आता उर्वरित ‘अप’ मार्गिका पूर्ववत करण्याचे काम वेगाने सुरू असून, तीही लवकरच सुरू करण्याचा रेल्वेचा प्रयत्‍न आहे.

मध्य रेल्वेच्या १२ स्थानकांवर आपत्कालीन वैद्यकीय कक्ष; आणखी तीन ठिकाणी लवकरच सुविधा

मुंबई, दि. १५ (प्रतिनिधी)
: प्रवाशांना वैद्यकीय आणीबाणीच्या प्रसंगी तातडीची मदत मिळावी यासाठी मध्य रेल्वेने मुंबई विभागातील स्थानकांवर उभारलेले ‘आपत्कालीन वैद्यकीय कक्ष’ प्रभावीपणे कार्यरत असून, सध्या १२ स्थानकांवर ही सुविधा उपलब्ध आहे. याशिवाय चेबूर, मानखुर्द आणि खोपोली येथेही आपत्कालीन वैद्यकीय कक्ष

उभारण्याचे काम अंतिम टप्प्यात असून, ते लवकरच प्रवाशांच्या सेवेत दाखल होणार आहेत. प्रवाशांचा प्रवास अधिक सुरक्षित आणि सुखकर करण्याच्या उद्देशाने मध्य रेल्वेने ही सुविधा सुरू केली आहे. रेल्वे स्थानकांवर अपघात, अचानक प्रकृती विघडणे, हृदयविकाराचा झटका किंवा इतर वैद्यकीय आणीबाणीच्या प्रसंगी प्रवाशांना तसेच रेल्वे कर्मचाऱ्यांना त्वरित प्रथमोपचार

आणि प्राथमिक उपचार उपलब्ध करून देणे हा या उपक्रमाचा प्रमुख उद्देश आहे. सध्या भायळका, कुर्ला, लोकमान्य टिळक टर्मिनस, घाटकोपर, कांजूरमार्ग, भांडुप, ठाणे, डोंबिवली, कल्याण, टिंटवाळा, कर्जत आणि वाशी या १२ स्थानकांवर आपत्कालीन वैद्यकीय कक्ष कार्यरत आहेत. तर चेबूर, मानखुर्द

आणि खोपोली येथे सुविधा सुरू करण्यासाठी आवश्यक कामे वेगाने सुरू असून, लवकरच या स्थानकांवरील प्रवाशांनाही त्याचा लाभ मिळणार आहे.

आरोग्यमंत्र्यांच्या दौऱ्यात महिला लोकप्रतिनिधी व आयुक्तांना खुर्ची न मिळाल्याने वाद

उल्हासनगर, दि. १५ (वार्ताहर)
: उल्हासनगर उल्हासनगर आयोजित पत्रकार परिषदेत भाजपच्या आमदार सुलभा गायकवाड आणि उल्हासनगर महापालिकेच्या आयुक्त मनीषा अहवळे यांना व्यासपीठावर बसण्यासाठी खुर्ची उपलब्ध करून देण्यात आली नसल्याचा आरोप होत असून, या घटनेमुळे राजकीय व प्रशासकीय वर्तुळात चर्चेला उधाण आले आहे.

संयुक्रमदाख्यान आरोग्य व कुटुंब कल्याण मंत्री प्रकाश आंबितकर, खासदार डॉ. श्रीकांत शिंदे आणि आमदार कुमार आयलानी खुर्च्यावर बसलेले असताना महिला लोकप्रतिनिधी आणि महिला आयएसएस अधिकारी उष्‍या असल्याचे दृश्य समाजमाध्यमांवर व्हायरल झाल्यानंतर या प्रकरणाची चर्चा सुरू झाली आहे.

मंगळवारी आरोग्यमंत्री प्रकाश आंबितकर आणि खासदार डॉ. श्रीकांत शिंदे यांनी उल्हासनगर येथील सेंट्रल हॉस्पिटल तसेच बांधकामाधीन ईएसआयसी (कामगार) रुग्णालयाची पाहणी केली. यावेळी त्यांनी रुग्णालयातील आधुनिक वैद्यकीय उपकरणे, आरोग्य सुविधा आणि सुरू असलेल्या विकासकामांचा आढावा घेतला. त्यानंतर आयोजित पत्रकार परिषदेत शहरातील आरोग्य सेवा, रुग्णालयांच्या उभारणीची प्रती आणि विविध विकासकामांबाबत माहिती देण्यात आली. मात्र, पत्रकार परिषदेदरम्यान व्यासपीठावरील आसन व्यवस्थेवरून वाद निर्माण झाला.

स्मार्ट मीटर जनजागृतीसाठी विारमध्ये तीन दिवसीय मेळावा ; ग्राहकांच्या तक्रारींचे होणार प्रत्यक्ष निराकरण

विरार, दि. १५ (वार्ताहर)
: महावितरणच्या विार विभागामार्फत नालासोपारा (पूर्व) आणि आचोळे शहर परिसरातील वीज ग्राहकांसाठी १६ जुलैपासून तीन दिवसीय स्मार्ट मीटर जनजागृती मेळाव्याचे आयोजन करण्यात आले आहे. महावितरणच्या नालासोपारा (पूर्व) उपविभागीय कार्यालयात हा मेळावा दररोज सकाळी ११ वाजता सुरू होणार असून, स्मार्ट मीटरबाबत ग्राहकांमध्ये असलेले गैरसमज दूर करण्याबरोबरच विविध तक्रारींचे प्रत्यक्ष निराकरण करण्यात येणार आहे.

या जनजागृती मेळाव्यात वीज बिल, स्मार्ट मीटर, मीटर रीडिंग, जास्त वीज बिल, स्मार्ट मीटरवरील वीज वापराची माहिती, ऑनलाईन सेवा, वीजपुरवठ्याशी संबंधित तक्रारी तसेच इतर विविध शंकांचे निरसन करण्यात येणार आहे. महावितरणचे अधिकारी, बिलिंग विभागातील कर्मचारी आणि स्मार्ट मीटर विषयातील तज्ज्ञ ग्राहकांशी प्रत्यक्ष संवाद साधून त्यांच्या समस्या ऐकून त्यावर तत्काळ मार्गदर्शन व आवश्यक तोडगा उपलब्ध करून देणार आहेत.

स्मार्ट मीटरची कार्यपद्धती, वीज वापराची अचूक नोंद, बिल तयार होण्याची प्रक्रिया, रिअल-टाइम वीज वापराची माहिती,

तसेच उपलब्ध डिजिटल सुविधांचा वापर याबाबतही ग्राहकांना सविस्तर माहिती दिली जाणार आहे. स्मार्ट मीटरविषयी समाजात पसरलेल्या विविध गैरसमजांबाबतही या मेळाव्यात शास्त्रीय आणि तांत्रिक माहितीच्या आधारे मार्गदर्शन करण्यात येणार असल्याचे महावितरणने स्पष्ट केले आहे. मेळाव्यास येताना ग्राहकांनी आपले अद्ययावत वीज बिल, ग्राहक क्रमांक, नोंदणीकृत मोबाईल क्रमांक तसेच आवश्यक कागदपत्रे सोबत आणावीत, असे आवाहन करण्यात आले आहे. त्यामुळे संबंधित तक्रारींचे त्वरित निराकरण करण्यास मदत होणार आहे. नालासोपारा (पूर्व), आचोळे शहर आणि परिसरातील सर्व वीज ग्राहकांनी या तीन दिवसीय जनजागृती मेळाव्याचा लाभ घ्यावा, स्मार्ट मीटरविषयी अचूक माहिती जाणून घ्यावी आणि वीज बिल, वीजपुरवठा तसेच इतर



NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the share certificates no(s) **10164 for 2000 shares** bearing distinctive no(s) **13529736 to 13531735** face value **Rs. – 2/-** standing in the name of **Mukesh Kumar Gupta** under folio no **M0041166** in the book of **HDFC Limited** has/have been lost/ misplaced/ destroyed and the advertiser has/ have applied to the company for issue of duplicate share certificate(s) in lieu thereof, any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company registrar and transfer agents viz **Datamatics Business Solutions Limited, Plot No. A 16 & 17, Part B Cross Lane, MIDC, Andheri East, Mumbai - 400093** within 15 days from the date of this notice falling which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date: 16th July 2026
Place: Mumbai

Name & Address of the shareholder
Mukesh Kumar Gupta
Club Road, Jagdishguri Lane Number 2
Mithanpura, Ward No-36, Mushari,
PO: Ramna, DIST : Muzaffarpur,
Bihar - 842002.

सेवांशी संबंधित अडचणींचे प्रत्यक्ष निराकरण करून घ्यावे, असे आवाहन महावितरणच्या विार विभागाने केले आहे.

जाहीर नोटीस

याद्वारे नोटीस देण्यात येते की, माझे अशील श्री. जयंतकुमार कुन्हाई मेहता हे चारकोप वाटदिवानक को-ऑप. सोसायटी, प्लॉट क्र. १३१, आगरसबी-१५, सेक्टर क्र.-१, चारकोप, कांदिवली (पश्चिम), मुंबई-४०००६७ येथील कम क्र. ए१४ चे कायदेशीर मालक आहेत.

भट्टन अशिलाने असे नमूद केले आहे की, मूळ वाटपदार भूमीती प्रमाणित सर्वभाई परमेश चंभुच नवे वाढाने जरी केलेले दिनांक ०४.१२.१९९६ तेव्हाचे मूळ वाटप पत्र त्यांच्याकडून गमाळ झाले/हलवले आहे आणि त्यामुळे माझा अशिलाने दिनांक १३.०७.२०२६ रोजी चारकोप पोलीस ठाण्यात अहवाल क्र. १४३६०-२०२६ अन्वये अनंतिमान पोलीस तक्रार दाखल केली आहे.

या जाहीर नोटीशीद्वारे सर्वसामान्य जनतेला सूचित करण्यात येते की, सदर मूळ वाटप पत्राच्या माध्यमातून सदर रुमच्या संदर्भात कोणताही हक्क, मालकी हक्क किंवा हितसंबंध, गहाणद्वार, बीजा, धारणाधिकार, भाडेपट्टा, किंवा प्रभार किंवा इतर कोणत्याही प्रकारे सदर मूळ वाटप पत्रवर कोणत्याही व्यक्तीचा/व्यक्तीच्या/संस्थेचा/शासकीय कार्यालयाचा/निवासस्थानाच्या संस्थेचा किंवा कोणत्याही उद्देश्य पक्षाचा कोणताही दावा असल्यास, त्यांनी या जाहीर नोटीसच्या तारखेपासून १५ दिवसांच्या आत पुरेशा कागदपत्रांची पुरवठासह खाली नवे कर्णाऱ्यांना लेखी नमूदपत्रात कळवावे. सदर १५ दिवसांची मुदत संपल्यानंतर दाखल करण्यात आलेला दावा/तक्रार विनाअड आणि अपरिवर्तनीयपणे सोपवून दिल्याचे मानले जाईल आणि जेणे करिता येथेच्या प्रक्रियेनुसार सरर रुमचा व्यवहार करण्यास भेकेले जातील.

दिनांक: १६.०७.२०२६
ठिकाण: मुंबई

सही/-
अॅड. शर्मिला पवार

(वकील, उच्च न्यायालय)

माती बंगला, प्लॉट क्र. २/२/१२, सेक्टर-५,

चारकोप, कांदिवली (पश्चिम), मुंबई-४०००६७,

मोबाईल क्र. ९१३२९२३८०२



MAHATRANSCO
Maharashtra State Electricity Transmission Co. Ltd.

SRM e-TENDER NOTICE No. 10/2026-2027

The Executive Engineer (Civil) EHV CCCM Division, Airoli on behalf of MSETCL (the employer) hereby invites SRM e-tender mentioned below from registered contractors of appropriate class with central or State Govt. / Semi Govt. Department and also registered under M.S.E.T.C.L.'s SRM e-tender registration system on Mahatransco SRM E-Tendering Website.

Sr. No.	RFx No.	Name of work
1.	7000040728	Providing and erecting profile sheet weather shed to control room & other miscellaneous civil work at 220/22 KV Palghar substation, Dist. Palghar

For further details visit our Website <https://srmetender.mahatransco.in> (Guest User)
Contact Person :- Adtl. Executive Engineer (Civil), Tel. No. 022-27601814 (O), Mob. 7666164208

Sd/-
Executive Engineer (Civil)
Airoli



अपना बँक
अपना सहकारी बँक लि.
अपना बँक लि.

अपना सहकारी बँक लि.
APNA SAHAKARI BANK LTD.
Multi State Scheduled Bank

नॉंदणी कार्यालय : अपना बाजार, १०६-ए, नायागंवा, मुंबई १४.
कॉर्पोरेट कार्यालय : अपना बँक भवन, डॉ. एस. एन. राव रोड, परेल, मुंबई १२.दुरध्वनी : ०२२-२४१६ ४८६० / २४१० ४८६१-६२.
विस्तार : १०८, १३४, १२६, फॅक्स : ०२२-२११० ४६८०.
ई-मेल : corporateoffice@apnabank.co.in
वेब : www.apnabank.co.in.

ताबा नोटीस

ज्याअशी खाली सही करणारा अधिकृत अधिकारी, **अपना सहकारी बँक लि. (मल्टी स्टेट शेड्युलड बँक)** यांनी त्यांना सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंस्ट्रुमेंट अँक्ट २००२ व कलम १३(१२) नुसार प्राप्त झालेल्या अधिकाऱ्यान्वये व सदर कायद्याच्या कलम १३(२) नुसार मै. टोटल फिट सोल्युशन्स प्रायव्हेट लिमिटेड (गहाणखनदार), श्री. संदीप जगदीश झवेरी, (संचालक), श्रीमती. मन्ना जगदीश झवेरी (संचालक), श्रीमती शितल संदीप झवेरी (संचालक), श्री. संदीप जगदीश झवेरी (जामीनदार), श्रीमती. मन्ना जगदीश झवेरी (जामीनदार), श्रीमती शितल संदीप झवेरी (जामीनदार), यांना दि. ०१ जानेवारी २०२६ रोजी मागणी नोटीस पाठवून दि. ३१ डिसेंबर २०२५ रोजी येणे असलेली रक्कम रु. ५,०६,३६,७७९.९७ (रुपये पाच कोटी सहा लाख छत्तीस हजार सातशे एकोणऐशी आणि पैसे सत्त्याण्णव फक्त) अधिक दि. ०१ जानेवारी २०२६ पासून देय दिनांकापर्यंत त्यावरील पुढील होणारे व्याज इ. सदर नोटीस प्रसिद्ध झाल्यापासून ६० दिवसांचे आत भरणा करण्याची मागणी केली होती.

संबंधित कर्जदार व वर उल्लेखिलेले इतर, पूर्ण रकमेचा भरण करून न शकल्याने सर्व सामान्य जनता, खासकरून कर्जदार व वर उल्लेखिलेले इतरांना सूचना देण्यात येते की, खाली सही करणार यांनी त्यांना कलम १३ (४) व नियम ९ नुसार प्राप्त अधिकाऱ्यान्वे खाली उल्लेखिलेल्या मालमत्तेचा **ताबा दि. १३ जून २०२६ रोजी** घेतला आहे.

वर उल्लेखिलेले कर्जदारास व इतरांस आणि ससे सामान्य जनता यांना जाहीर सावधानतेची सूचना देण्यात येते की त्यांनी खाली उल्लेखिलेल्या मालमत्तेसंबंधात कोणताही व्यवहार करू नये, जर असा कोणताही व्यवहार केला गेला तर तो **अपना सहकारी बँक लि. (मल्टी स्टेट शेड्युलड बँक)** या बँकेच्या दि. ३१ डिसेंबर २०२५ रोजी येणे असलेली रक्कम रु. ५,०६,३६,७७९.९७ (रुपये पाच कोटी सहा लाख छत्तीस हजार सातशे एकोणऐशी आणि पैसे सत्त्याण्णव फक्त) अधिक दि. ०१ जानेवारी २०२६ पासून देय दिनांकापर्यंत त्यावरील पुढील होणारे व्याज इ. भरण करण्याची मागणी केली होती.

मिळकतीवरील बोजा कर्जफेड करून उतरवून घेण्यासाठी उपलब्ध देवेबाबत कर्जदाराचे ध्यान सरफेसी कायद्याच्या कलम १३ उपकलम ८ कडे आकर्षित करण्यात येते.

चल आणि अचल मालमत्तेचे वर्णन

१) खरेणे गावाच्या हद्दीतील औद्योगिक क्षेत्र आणि ग्रामीण भागातील नगरपरिषदेसह, तालुका आणि ठाणे जिल्ह्याच्या नोंदणी उप-जिल्ह्यातील आणि नोंदणी जिल्हा-ठाणेमध्ये टी.टी. सी. इंडस्ट्रियल क्षेत्रातील प्लॉट नं. डब्ल्यू-२२८ (१) जमिनीचे क्षेत्रफळ ७३८ चौ. मीटर त्यावर बांधलेल्या चतुःसिमा पुढीलप्रमाणे : उत्तरेस : प्लॉट नं. डब्ल्यू २२७ (१), दक्षिणेस : प्लॉट नं. डब्ल्यू २२९ (१), पूर्वेस : प्लॉट नं. डब्ल्यू २३५ (बी), पश्चिमेस : रोड.

२) मशिनी.

दिनांक : १३.०७.२०२६
ठिकाण : कोपरखेणे

(मजकूरत संदिध्यात असल्यास इंग्रजी मजकूर ग्राह्य मानावा)

अधिकृत अधिकारी,
अपना सहकारी बँक लि.,
(मल्टी स्टेट शेड्युलड बँक)

Fedbank Financial Services Limited

Registered & Corporate Office: 1101, 11th Floor, Cignus, Plot No. 71A Powai Paspoli, Mumbai, Maharashtra-400087
Corporate Identity Number: L65910MH1995PLC364635
Tel: +91 22 68520601, Website: www.fedfina.com

FEDBANK
FINANCIAL SERVICES LIMITED

STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

Sl. No.	Particulars	Rs.In Lakhs			
		For the Quarter ended		For the Year ended	
		June 30, 2026 (Unaudited)	Mar 31, 2026 (Audited) (Refer Note 4)	June 30, 2025 (Unaudited)	Mar 31, 2026 (Audited)
1	Total Income from Operations	66,993	61,645	51,660	2,22,360
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	15,348	13,490	10,035	46,101
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	15,348	13,490	10,035	46,101
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	11,438	10,053	7,501	34,360
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	6,772	11,589	8,201	35,862
6	Paid up Equity Share Capital	37,491	37,421	37,308	37,421
7	Reserves (excluding Revaluation Reserve)	2,62,785	2,55,189	2,26,132	2,55,189
8	Securities Premium Account	1,12,489	1,12,218	1,11,230	1,12,218
9	Net worth	3,00,276	2,92,610	2,63,440	2,92,610
10	Paid up Debt Capital / Outstanding Debt	14,69,561	13,48,413	10,23,719	13,48,413
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	4.89	4.61	3.89	4.61
13	Earnings Per Share (of Rs. 10 /- each) (for continuing and discontinued operations) -				
	1. Basic	3.05	2.69	2.01	9.20
	1. Diluted	3.03	2.66	2.01	9.12
14	Capital Redemption Reserve	200	200	200	200
15	Debenture Redemption Reserve	N/A	N/A	N/A	N/A
16	Debt Service Coverage Ratio	N/A	N/A	N/A	N/A
17	Interest Service Coverage Ratio	N/A	N/A	N/A	N/A

Notes:

- The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and approved by Board of Directors at its meeting held on July 15, 2026.
- The above is an extract of the detailed format of the financial results for the quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33, Regulation 52(4) read with Regulation 63 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended. The full format of the financial results for the quarter ended June 30, 2026 are available on the websites of the Stock Exchanges BSE Limited "www.bseindia.com" and National Stock Exchange of India "www.nseindia.com" and on the Company's website "www.fedfina.com"
- Fedbank Financial Services Limited (the "Company") has prepared financial results (the "Statement") for the quarter ended June 30, 2026 in accordance with Regulation 33, Regulation 52(4) read with Regulation 63 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the Accounting Standards specified under section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015 as amended and the relevant provisions of the Companies Act, 2013, as applicable.
- Previous period / year figures have been re-grouped / re-classified to make them comparable with those of the current period / year.



For and on behalf of Board of Directors
Fedbank Financial Services Limited

Sd/-
Parvez Mulla
Managing Director & CEO
DIN: 08026994

Place : Mumbai
Date : 15.07.2026

प्रपत्र बी		
सार्वजनिक उद्योघोषणा		
 (इन्सॉल्वेन्सी एक्ट बैकर्सची परिभाषणान प्रक्रिया) विनियमन, 201६ को विनियमन 1२)		
विधाता मेटल प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ हेतु		
1. विवरण	बीर	
1. कांर्पोरेट ऋणधारक का नाम	मिस्ता मेटल प्राइवेट लिमिटेड	
2. कांर्पोरेट ऋणधारक के निगमन का तिथि	07.03.2008	
3. वह प्राधिकरण जिसके अधीन कांर्पोरेट ऋणधारक निगमित / पंजीकृत है।	कंपनी रजिस्ट्रार, दिल्ली	
4. कांर्पोरेट देनदार की कांर्पोरेट पहचान संख्या / देशता पहचान सं.	U27310DL2008PTC175013	
5. कांर्पोरेट ऋणधारक के पंजीकृत कार्यालय का पता	रुम संख्या 2, द्वितीय तल, मकान संख्या 280, पीपल्ट-7, सेक्टर-24, रोहिणी, नई दिल्ली - 1100८5	
6. इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया समाप्त होने की तिथि	06-07-202६ (आदेश 11.07.2026 को प्राप्त हुआ)	
7. कांर्पोरेट ऋणधारक का परिभाषणान शुरु होने की तिथि	0६.07.202६	
8. परिभाषाक को रूप में इन्सॉल्वेन्सी प्रक्रियेशनल का नाम एवं पंजीकरण का संख्या	सेन्नेल अरविश कांमार IBSN/PA-001/MP-P00415:2017-1८1073८	
9. बोर्ड के पास पंजीकृत परीक्षामाक का वता तथा ई-मेल	606-60८, छत्रा तल, मेट्रो एवेन्यू, पररा हिल रोड, गुडवाली, अहोरी (पूर्व), गुडवाली-डब्ल्यूईएच मेट्रो जंक्शन के निकट, मुंबई चमनगर, महाराष्ट्र - 4०009८ ई-मेल: Snehal.kamdar@jkdandco.com	
10. परिभाषामाक के साथ पत्राचार हेतु इस्तेमाल किया जाने वाला पता एवं ईमेल	606-60८, छत्रा तल, मेट्रो एवेन्यू, पररा हिल रोड, गुडवाली, अहोरी (पूर्व), गुडवाली-डब्ल्यूईएच मेट्रो जंक्शन के निकट, मुंबई चमनगर, महाराष्ट्र - 4०0099 ई-मेल: cirp.vichatanmet@dimax.in	
11. बाचे जमा करने की अंतिम तिथि	25.07.202६	

एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, (दिल्ली बीर) ने दिनांक ०६/०7/202६ को निम्नानुसार प्रवृष्टि लिमिटेड के परित्यागन की प्रक्रिया आरंभ करने का आदेश दिया है। (आदेश 11.०7.202६ को प्राप्त हुआ)

विनियम मेटल प्राइवेट लिमिटेड के हिस्सेदारों को अनुमति है कि वे दिनांक 2५.०7.202६ (परित्यागन प्रपत्र विधि से १4 दिन) को या उसके पूर्व नम 1० के साथ उल्लिखित फार्म पर परित्यागन को अपने बाचे प्रमाण सहित प्रस्तुत करें। विनियम 4० प्रचलनान अपने बाचे प्रमाण सहित केवल इन्वेस्टमेंट फंड मध्यम से प्रस्तुत करेंगे। अन्य सभी ऋणदाता दावा का प्रमाण व्योक्तिगत रूप से, बाक द्वारा या इन्वेस्टमेंट फंड मध्यम से प्रस्तुत कर सकते हैं।

दावे के कुछ या भागक प्रमाण प्रस्तुत करने पर रंज राशियां जाएंगी।

यदि कुछ हिस्साक परित्यागन प्रक्रिया के दौरान अपने बाचे प्रदत्त नहीं करता है, तो भारतीय विद्याल और शोभन अक्मता बोर्ड (कांर्पोरेट व्यक्तियों के लिए विद्याल समन्धान प्रक्रिया) विनियम, 201६ के अंतर्गत कांर्पोरेट विद्याल समन्धान प्रक्रिया के दौरान एवं हिस्साक द्वारा प्रस्तुत दावे तथा ३८ के अंतर्गत प्रस्तुत किए गए दावे मान जाएंगे।

परित्यागक का नाम और हमनार: सेन्नेल अरविश कांमार रजि. क्रमांक: IBSN/PA-001/MP-P00415:2017-1८1073८ एलएफ़: AA1/1०73८/०2/३0062/1०94६8८4 वेबसा: 30.06.2027 नम तिनांक और म्या: 1६.०7.202६, मुंबई

रजि.एडी /दस्ती/संपत्ति के साथ-साथ डीआरटी के नोटिस बोर्ड पर चरपा करना/ढोल बजाकर उद्घोषणा/समाचार पत्र में प्रकाशन

बिक्री उद्घोषणा

ऋण वसूली अधिकारी- I। कायालय, ऋण वसूली अधिकरण- II। दिल्ली चौथी मंजिल, जीजन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, पटेल चौक, नई दिल्ली-11०001 आरसी /7/2024 तिनांक: 13.०7.202६

आयकर अधिनियम, 19६1 की द्वितीय अनुसूची के नियम ३८, 52(२) के अंतर्गत बैंक एवं वित्तीय संस्थानों को देय ऋणों की वसूली अधिकरण, 199३ के संविधान बैंक बिक्री की उद्घोषणा

एडलवाइस एसेट रिकॉस्ट्रक्शन कंपनी लिमिटेड

बनाम एमएस केएलजी सिस्टम्स लिमिटेड एवं अन्य

सौक्षी#2 श्री सुदृढ गोयल- जी-३/1८, डीएलएफ फंज-1, गुरुग्राम, हरियाणा **सौक्षी#3 श्रीमती पुष्पलता फंजल-** स्वर्गीय श्री के एल गोयल की कानूनी उत्तराधिकारी, जी-३/1८, डीएलएफ फंज-1, गुरुग्राम, हरियाणा **सौक्षी#4 श्रीमती उपासना गोयल-** जी-३/1८, डीएलएफ फंज-1, गुरुग्राम, हरियाणा **सौक्षी#5 श्रीमती अरति गोयल-** ३/1८, डीएलएफ फंज-1, गुरुग्राम, हरियाणा **सौक्षी#6 श्रीमती सुषमा गोयल-** जी-३/1८, डीएलएफ फंज-1, गुरुग्राम, हरियाणा **सौक्षी#7 मेसर्स वसुंधरा कंप्यूटर्स प्राइवेट लिमिटेड,** जी-३/1८, डीएलएफ फंज-1, गुरुग्राम, हरियाणा

जबकि आपने र. ६०52९९६८7.25 /- (रुपये पाँच को पाँच करोड़ उन्तीस लाख पचासने हजार आठ सौ बत्तर और पैसे पन्नीस मात्र) की राशि का भुगतान करने में असफल रहे हैं, जो कि ऋण वसूली प्रमाणपत्र के अनुसार, जो कि ऋण वसूली न्यायाधिकरण-111, दिल्ली के पीठासीन अधिकारी द्वारा पारित टी.ए संख्या 244/2०22 के तहत तैयार किया गया है, आपके विरुद्ध देय हो गई है, साथ ही टी.ए. दाखिल करने की तारीख से वसूली तक 1०% साधारण व्याज तथा प्रमाणपत्र के अनुसार देय लागत भी देय है। और जबकि अधिकारी आपसे उक्त प्रमाणपत्र की सन्तुष्टि हेतु नीचे दी गई अनुसूची में वर्णित अधिकारी की आदेश दिया है। एतद्वारा सूचित किया जाता है कि स्व्गनन के किसी आदेश के अभाव में, उक्त संपत्ति को सेवा प्रदाता ई-प्रोक्वेयरमेंट टेक्नोलॉजीज लिमिटेड, बी-704, बॉल स्ट्रीट-2, ओरिएंट कवर के सामने, गुजरात कोलेज पोलिबिज के पास, अहमदाबाद-3८00०६ द्वारा **28.0८.202६ को दोपहर 3.०० बजे से 4.०० बजे तक** (समनन से पहले खंड 5 मिनट में बोली लगाए जाने की स्थिति में, यदि आवश्यक हो, तो स्वचालित निस्तार खंड के साथ) ई-नीलामी के माध्यम से बेचा जाएगा। जिसका ईलैल: **upport@auctiontigger.net** वेबसाइट: **Https://drt.auctiontigger.net** संपत्ति के संबंध में किसी भी प्रश्न एवं निर्देशन के लिए, इच्छुक खरीददार संपर्क कर सकते हैं। **संकर्ष संक्षिप्त श्री मेहराज देशमुख, अधिवृत्त हस्ताक्षरकों, मोबाइल नं. 75०6६4254, ईमेल: Mehraj.Yeshmika@edelweissarcn** उपरोक्त नामित प्रतिवादी की संपत्ति की बिक्री, जैसा कि नीचे दी गई अनुसूची में उल्लिखित है, तथा उक्त संपत्ति पर संलग्न देनदारियों और दावे, जहां तक उनका निर्धारण किया गया है, प्रत्येक लॉट के विरुद्ध अनुसूची में निर्दिष्ट हैं। बिक्री के संबंध में बतौर का निर्वहन करने वाले किसी अधिकारी या अन्य व्यक्ति को, प्रत्यक्ष या अप्रत्यक्ष रूप से, बेची जा रही संपत्ति में किसी भी हित के लिए बोली लगाने, उसे प्राप्त करने या प्राप्त करने का प्रयास करने की अनुमति नहीं होगी। बिक्री आयकर अधिनियम, 1९६1 की द्वितीय अनुसूची में निर्दिष्ट विवरण अधोहस्ताक्षर की सर्वोत्तम जानकारी के अनुसार दिए गए हैं, लेकिन इस उद्घोषणा में किसी त्रुटि, गलत विवरण या वृक के लिए अधोहस्ताक्षरी उत्तरदायी नहीं होगी।

संलग्न अनुसूची में निर्दिष्ट विवरण अधोहस्ताक्षर की सर्वोत्तम जानकारी के अनुसार दिए गए हैं, लेकिन इस उद्घोषणा में किसी त्रुटि, गलत विवरण या वृक के लिए अधोहस्ताक्षरी उत्तरदायी नहीं होगी।

1. संपत्तियों का विवरण, आरक्षित मूल्य और ईम्प्री निम्नानुसार हैं:

क्र.सं.	संपत्ति का विवरण	आरक्षित मूल्य/ईम्प्री
1.	ऑफिस ३०1, तीसरी मंजिल, प्लॉट नंबर 67, गुज्जित प्लाजा, सेक्टर-11, सीबीडी बेलापुर, नवी मुंबई स्थित संपत्ति, जिसका भूमि क्षेत्रफल 1८4० वर्ग फुट है।	आरक्षित मूल्य: ₹.1९3.2०,०००/- (रुपये एक करोड़ तिरपनसे लाख बीस हजार दो सौ पचास हजार) ईम्प्री: ₹.1९.32,०००/-

संपत्तियों को आरक्षित मूल्य से कम पर नहीं बेचा जाएगा।

2. जिस राशि से बोलियां बदाई जाती हैं, वह **₹.1,००,०००/- (रुपये एक लाख मात्र)** होगी। बोली की राशि या बोलीदाता के संबंध में किसी भी विवाद की स्थिति में, संपत्ति को तुरंत पुन: नीलामी के लिए प्रस्तुत किया जाएगा।

3. उच्चतम बोलीदाता को क्रेता घोषित किया जाएगा। जब प्रस्तावित मूल्य इतना स्पष्ट रूप से अपर्याप्त प्रतीत हो कि उसे स्वीकार करना उचित न हो, तो उच्चतम बोली को अस्वीकार/स्वीकार करना अधोहस्ताक्षर के विवेकाधिकार में होगा।

4. **ईम्प्रीडी 2८.०८.2026 को शाम 4.०० बजे तक डीडी/ ए ऑर्डर के माध्यम से रिकवरी ऑफिसर I। , ऋण वसूली अधिकरण-111, दिल्ली के पक्ष में जमा की जानी होगी और इसे रिकवरी ऑफिसर-11, डीआरटी-111, दिल्ली के पास जमा करना होगा।** इसके बाद जमा की गई ईम्प्रीडी को ई-नीलामी में भागीदारी के लिए स्वीकार नहीं किया जाएगा।

5. नम कार्ड की प्रति, पत्रा प्रमाण और पहचान प्रमाण, ई-मेल आईडी, मोबाइल नंबर तथा घोषणा पत्र, यदि वे अपनी ओर से या अपने प्रभावों की ओर से बोली लगा रहे हैं। बाद की स्थिति में, उन्हें अपना प्राधिकरण जमा करना आवश्यक होगा, अप्रत्याश की बोलियां अप्रकारक कर दी जाएंगी। कंपनी के मामले में, कंपनी के बोर्ड सदस्यों द्वारा प्रारित प्रस्ताव की प्रती या कंपनी के प्रतिनिधित्व /उत्तीर्ण की कृति के अधीन अस्तित्वे तथा ऐसे जमा की स्वीक/ प्रमाणित फाइल उक्त सेवा प्रदाता या स्वीचर बैंक को ई-मेल द्वारा या अप्रत्याश उक्त तिथि तक पहुंच जाना चाहिए और स्वीचर हार्ड कॉपी **रिकवरी ऑफिसर-11, डीआरटी-111, नई दिल्ली** के समक्ष प्रस्तुत की जाएगी।

6. सफल बोलीदाता को अपनी अंतिम बोली राशि का 25% (ईम्प्रीडी के समायोजन के बाद) अगले एक कार्य दिवस तक अर्थात दोपहर 3:०० बजे तक, **उपपर दिए पर पैदावार में उल्लिखित विवरण के अनुसार उक्त खाते में जमा करना होगा।**

7. क्रेता को संपत्ति की बिक्री की तिथि से **1५वें दिन तक अंतिम बोली राशि के शेप 7०%** का भुगतान जमा करना होगा। यदि **1५वें दिन रवि विषयार या अन्य अवकाश का दिन होता** हो, तो 1५वें दिन के बाद अपने वाले प्रमाण बैंक कार्ड दिवस को, उप्पर पत्र 4 में उल्लिखित निर्धारित माध्यम से भुगतान किया जाएगा। उपरोक्त के अतिरिक्त, क्रेता को रिकवरी ऑफिसर-11, डीआरटी-111 के पास पत्राउपेज शुक्म की राशि जमा करना होगा, जो कि रुपये 1,०००/- तक 20% और उक्त रुपये 1,०००/- की राशि से अधिक मात्रा पर 1% होगा, जिसे संप्रत्यक्ष, डीआरटी 111, दिल्ली के पक्ष में डिमांड ड्राफ्ट डीडी के माध्यम से जमा किया जाएगा।

8. संपत्ति बोलीदाताओं के निर्देशन हेतु संपत्ति दिनांक **17.०८.202६ को प्रातः 11:०० बजे से सात 4.०० बजे तक खुली रहेगी।**

9. निर्धारित अवधि के भीतर भुगतान में वृक होने की स्थिति में, बिक्री की नई उद्घोषणा जारी करने के परस्तात संपत्ति को पुन: बेचा जाएगा। बिक्री के खर्चों को भुगतान के बाद जमा राशि, यदि अधोहस्ताक्षरी उचित समझे, तो संप्रकार के पास में जम्ब की जा सकती है और वृक करने वाला क्रेता संपत्ति या उस राशि के किसी भी भाग पर अपने सभी दावों को उक्त देमा, जिसके लिए संपत्ति बाते में बेची जा सकती है।

1०. संपत्ति को **“जहाँ है जैसी है आधार पर और जैसी है जो है आधार पर”** बेचा जा रहा है।

11. अधोहस्ताक्षरी को यह अधिकार सुरक्षित है कि यदि कोई या सभी बोलियों अनुचित पाई जाती हो तो उन्हें स्वीकार या अस्वीकार कर सकता है अथवा बिना कोई कारण बताए किसी भी समय नीलामी को स्थगित कर सकता है।

12. निम्नलिखित इस धरण पर अधोहस्ताक्षर की जानकारी में संपत्तियों के विवरण राजस्व /भार या दावे का विवरण हैं। हालांकि, संपत्ति बोलीदाताओं को सलाह दी जाती है कि वे अपने हित में EMD जमा करने से पहले पानी/हाउस टैक्स बिलों या किसी अन्य भार और/या संबंधित बकाया राशि के संबंध में स्वयं उचित जांच-पड़ताल कर लें।

भार :-

क्र.सं.	प्राधिकरण का नाम	राशि
1.	महाराष्ट्र राज्य विद्युत वितरण कंपनी लिमिटेड	र. ९,०३०/-
2.	नवी मुंबई महानगरपालिका	र. 1०,2८,332/-

1३. सीधे बैंक को निर्देशित किया जाता है कि यह यहाँ दिए गए विवरणों की प्रामाणिकता एवं सत्यता की जांच और पुष्टि करे।

मेरे हस्ताक्षर एवं मुहर के अंतर्गत दिनांक 13.०7.202६ को जारी किया गया।

(निशिता कुमार पांडेय) वसूली अधिकारी-11, डीआरटी-111, दिल्ली)

कोटक महिंद्र बैंक लिमिटेड
 रबीका कार्यालय: 27वीं फ्लोर, को-27, नौ-ब्लॉक, कुरु कुल्लो कॉलेजियल, बॉल (पूर्व), मुंबई 4००0३1
 शाखा कार्यालय: 7 वीं मंजिल, प्लॉट नं. 7, सेक्टर-125, नैरेड, उत्तर प्रदेश - 2०131३

सार्वजनिक सूचना

एतद्वारा आम जनता को सूचित किया जाता है कि बजाज फाइनेंस लिमिटेड (बीएफएल) द्वारा श्रीमती सत्यवती देवी (उपाकर्ता), पत्नी श्री जगदीश बाबू (अव स्वामी), मेसर्स सत्यवती बैंकर्स, पोपारास्ट वसूली सत्यवती के माध्यम से, श्री जगदीश बाबू और श्री रंजित कुमार, पुत्र श्री जगदीश बाबू को अवसर संपत्ति अर्थात "पादव मगर, भौजा आषाढावद, बहार सीमा मगर पालिका चुंगी, हदतलिव व बिना निर्वाचकत्व में स्थित मकान नं. 49, जो 5०० वर्ग फीट या 4६.5 वर्ग मी. के प्लॉट पर बना है जिसकी माप पूर्व- 29 फीट 1० इंच, पश्चिम- ३३ फीट ६ इंच, पश्चिम- 15 फीट ९ इंच और दक्षिण- 15 फीट ९ इंच है तथा इसकी सीमाएं इस प्रकार हैं: पूर्व: बिकता का प्लॉट, पश्चिम: भनरयाम का प्लॉट, उत्तर: विजयेंद्रत गुहा का प्लॉट, दक्षिण: गली रास्ता 1० फीट, उपरोक्त संपत्ति की मालकिन श्रीमती सत्यवती देवी (अव स्वामी)" के द्वारा वंचक के बदले एक ब्याज दिया गया था। इसके पश्चात, बीएफएल ने असावेमेंट डीडीनांक 2९.०८.2023 के माध्यम से उक्त संपत्ति के सुरक्षा हित के साथ इस ब्याज खाते को कोटक महिंद्र बैंक लिमिटेड को स्थानांतरित कर दिया था। जिसका निपटारा श्री रंजित कुमार द्वारा कर दिया गया है। वंचककर्ता श्रीमती सत्यवती देवी का निधन हो चुका है, और वे अपने पिछे अपने कानूनी वारिंशों के रूप में श्री जगदीश बाबू (पति), रजित (पुत्र), रंजित कुमार (पुत्र), राखी (पुत्री) और रूबी (पुत्री) को छोड़ गई हैं। ब्याज खाते के पूर्ण निपटारे को ध्यान में रखते हुए, बैंक वंचक रंजी यह संपत्ति के मूल मालिकाना दस्तावेजों को उक्त कानूनी वारिंशों के पक्ष में जारी करने की प्रक्रिया में है। यदि किसी व्यक्ति का उपरोक्त संपत्ति पर कोई दावा या मालिकाना दावे हैं, तो वे इस सार्वजनिक सूचना के प्रकाशन की तारीख से सत्र हितों के भीतर इसके प्रमाण के साथ बैंक के अधिकारी श्री सैनेट सिंह (मोबाइल नं. +91९८11६38929, ईमेल: shalender.singh2@kotak.com) से संपर्क कर सकते हैं, या कोटक महिंद्र बैंक लिमिटेड, 7वीं मंजिल, प्लॉट नं. 7, सेक्टर-125, डेनू केप के पास, नैरेड, उत्तर प्रदेश-2०131३ तक जा सकते हैं अथवा बैंक बैंक वंचक रंजी यह संपत्ति के मालिकाना दस्तावेजों को वंचककर्ता के कानूनी वारिंशों को सौंप देगा।

दिनांक: 1६.०7.2०2६ क्रे. कोटक महिंद्र बैंक लिमिटेड अधिकृत प्रतिनिधि

क्र. सं.	कर्जदार (रं) तथा सह-कर्जदार (र) का नाम	संपत्ति का पता	मांग सूचना की तिथि	मांग सूचना राशि	कच्चा करने की तिथि	आरक्षित मूल्य	ईम्प्रीडी राशि	नीलामी की तिथि तथा समय	ईम्प्रीडी तथा दस्तावेज जमा करने की तिथि एवं समय	प्राधिकृत अधिकारी का संकेत नं.
1.	सरोज कुमार मगर, रजित कुमार	मकान-मकान नं. 191-बी, खसरा नंबर 99, साईं बाग राम रिट्टी, गांव-इलाचपुर, परगना लोनी, वसहल और जिंला गाजियाबाद, उत्तर प्रदेश-2०11०2 सीमाई: उत्तर में - प्लॉट नंबर 1९2, पूर्व में - सड़क 1८' चौड़ी, पश्चिम में - अन्य प्लॉट, दक्षिम में - प्लॉट नंबर 1९1-ए	०3-11-2०२६	3१,९०,332	12-May-2६	3४,7८,1००	3,47,८1०	31-०7-2०2६ (11am-2pm)	2९-०7-2०2६ (upto 5pm)	8९९74६०32

ई-नीलामी सेवा प्रदाता

कम्पनी का नाम : ई-प्रोक्वेयरमेंट टेक्नोलॉजीज लिमिटेड (ऑक्शन टाइगर), हेल्प लाइन नं. ०79-35०221६० /149 /1८2 सम्पर्क व्यक्ति : रायम शर्मा- ८००००232९7 ई-मेल आईडी : ramparsad@auctiontigger.net तथा support@auctiontigger.net.

बोली सट्टि कर : र. 1०,०००/-, बिक्री अधोहस्ताक्षरी द्वारा वेब पोर्टल (https://homefirst.auctiontigger.net) पर उपलब्ध ई-नीलामी प्लेटफॉर्म के माध्यम से की जाएगी। ई-नीलामी निर्विदा दस्तावेज जिसमें ऑनलाइन ई-नीलामी बोली फॉर्म, घोषणा, ऑनलाइन नीलामी बिक्री के सामानन नियम और शर्तें शामिल हैं, पोर्टल साइट पर उपलब्ध हैं। प्राधिकृत अधिकारी को सर्वोत्तम सूचनाएँ और ज्ञान के अनुसार, संपत्तियों पर कोई ऋणधार नहीं है। हालांकि, इच्छुक बोलीदाताओं को अपनी बोली जमा करने से पहले, ऋणधार, नीलामी में रखी गई संपत्ति के स्थायित्व और संपत्ति को प्रभावित करने वाले दावों/अधिकारों/देनदारों/संपत्ति को प्रभावित करने के संबंध में अपनी स्वयं जांच करनी चाहिए। ई-नीलामी विवरण का गठन नीचे उल्लिखित विवरणों पर "जैसा है वही है" और "जो कुछ भी है वहीं है" आधार पर बेचा जाएगा जैसा कि यहाँ वर्णित है। होम फर्स्ट फाइनेंस कंपनी इंडिया लिमिटेड के बकाया कालिम (i) के अनुसार उपायकर्ताओं (ओं) और सह-उपायकर्ताओं (ओं) से प्राप्य राशि की वसूली के लिए नीलामी "ऑन लाइव" आयोजित की जाएगी।

सर्पेसी अधिनियम, 2००2 के तहत वैधानिक 15 दिनों की बिक्री सूचना

कर्जदार/गारंटों को एतद्वारा सूचित किया जाता है कि वे ई-नीलामी की तिथि से पहले मांग सूचना में उल्लिखित राशि का भुगतान अप-टू-डेट ब्याज और सहायक खर्चों के साथ कर दें, ऐसा न करने पर संपत्ति की नीलामी/बिक्री की जाएगी और बकाया राशि, यदि कोई हो, ब्याज और लागत के साथ वसूल किया जाएगा।

दिनांक: 1६-०7-2०2६, स्थान: पश्चिमी उग्र.



कॉर्पोरेट वित्त
सहा कार्यालय : कार्यालय

जेडआरएम: श्री चमन कुमार पांडे - 8010562716

आएलएफएम: - श्री प्रमोद चंद - 9990338799 - आरआरएम: श्री शशि मिश्रा - 9718025302

परिशिष्ट- IV-ए [नियम ८ (६) के प्रावधान का संदर्भ में] अवसर संपत्ति की बिक्री के लिए वित्तीय सूचना

प्रतिभूति हित (परवर्तन) नियम, 2002 (जिसे आमो "नियम" कहा जाएगा) के नियम ६(६) के प्रावधानों के साथ पठित वित्तीय आसित्यों के प्रतिभूतिकरण एवं पुनर्वित्तियन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (जिसे आमो "अधिनियम" कहा जाएगा) के अंतर्गत अवसर आसित्यों की बिक्री के लिए ई-नीलामी बिक्री सूचना।

अन्य ज्ञात और विवरण रूप से कर्जदार (रं) और गारंटर (रं) को सूचित किया जाता है कि प्रतिभूत लेनदार के पास निर्वाह/प्रभापित होने वाले वॉण्टेन अवसर संपत्ति, जिसका कच्चा हिस्सा हाउसिंग फाइनैस लिमिटेड (प्रभितृ लेनदार) के प्राधिकृत अधिकारी द्वारा लिया गया है, जिसका कार्यालय 167-169, द्वितीय तल, लिफ्टम दादर, सैदाद, चेनई- 600015 में है और इसका एक शाखा कार्यालय 1: कार्यालय नं. 286, दूसरी मंजिल, पकिट-1, सेक्टर-25, रोहिणी, नई दिल्ली-110085 में है, कर्जदारों और गारंटरों से प्रतिभूत सूचनाओं को देय राशि की वसूली के लिए नीचे उल्लिखित विवरणों पर "जैसा है वही है" और "जो कुछ भी है वहीं है" आधार पर बेचा जाएगा। बिक्री वेबसाइट: <https://www.banketauctions.com> पर उपलब्ध ई-नीलामी प्लेटफॉर्म के माध्यम से प्राधिकृत अधिकारी द्वारा की जाएगी।

संपत्ति के निर्दिष्टण की तिथि

ईम्प्रीडी जमा करने की अंतिम तिथि

ई-नीलामी की तिथि/समय

क्र. सं.	ऋण खाता संख्या तथा कर्जदार(रं)/ सह-कर्जदार(रं)/(व्यक्तियों(रं) के नाम	बिक्री का तिथि तथा प्रकार	आरक्षित मूल्य एवं ईम्प्रीडी	बिक्री की तिथि तथा प्रकार
1.	ऋण खाता संख्या DLNGL/MEBH/A0000001013 1. श्रीमती अश्विनी देवी (कर्जदार) 2. श्री विवेक (सह-कर्जदार)	23.02.2026 तथा र. 23.55, 146/- र. 23.45, 536/- तिथि 11/07/2026	11/07/2025 सौकेनिक कच्चा र. 26.29,900/- र. 2,62,990/- र. 10,000/-	बोली सट्टि राशि र. 26,29,900/- र. 2,62,990/- र. 10,000/-
अवसर संपत्ति का विवरण:- बनी हुई संपत्ति का वह हिस्सा जिसका नंबर बी६८ है, तीसरी मंजिल (सामने का प्लॉट), छाट्टेरस के अधिकारों के साथ, जिसका क्षेत्रफल 50 वर्ग गज है (कुल 100 वर्ग गज में है)। पहली मंजिल का वह हिस्सा (बिना छत के अधिकारों के) जिसका क्षेत्रफल 486 वर्ग फुट है; प्लॉट नंबर 255/८ और ९ (क्षेत्रफल 60 वर्ग गज), जो खसरा नंबर 662 का हिस्सा है, गीब नवाब कॉलोनी, उडम नगर, नई दिल्ली-110059 में स्थित है; और खसरा नंबर 17/21 का हिस्सा, जो गाँव मटियाल, कॉलोनी मटियाला एक्सटेंडर, उडम नगर, नई दिल्ली-110059 में स्थित है।				
2.	ऋण खाता संख्या DLDS/DLSA/A000000033 1. श्री आनंद कुमार (कर्जदार), 2. श्रीमती ज्योति, श्री अनन, श्री चालन, श्रीसती सुमति (सह-कर्जदार)	23.06.2024 तथा र. 18,75,391/- र. 18,20,122/- तिथि 11/07/2026	23/06/2026 पीकिक कच्चा र. 1,80,225/- र. 1,80,000/-	र. 18,02,205/- र. 1,80,225/- र. 1,80,000/-
अवसर संपत्ति का विवरण:- बनी हुई संपत्ति मंजिल का वह हिस्सा जिसका प्रवृष्टेड नंबर 302 है, छत के अधिकारों के साथ; यह प्लॉट नंबर 3 और 31 (पूर्व-ए) पर बनी है, जिसका क्षेत्रफल 50 वर्ग गज है। यह खसरा नंबर 56/31 का हिस्सा है और गाँव हदस्ताल, दिल्ली कॉलोनी मधुरा राम एक्सटेंडर, नई दिल्ली-110018 में स्थित है।				
3.	ऋण खाता संख्या DLDEL/DLHA/A000002313 1. श्री आनंद कुमार सिंह (कर्जदार) 2. श्री चेतानु सिंह (सह-कर्जदार)	10.10.2026 तथा र. 37,33,493/- र. 36,91,732/- तिथि 11/07/2026	15/01/2026 सौकेनिक कच्चा र. 43,45,700/- र. 4,34,570/- र. 10,000/-	र. ४३,४५,700/- र. 4,३४,57०/- र. 1०,०००/-
अवसर संपत्ति का विवरण:- प्रवृष्टेड नंबर 001 बाला पुरा हिस्सा, ऊपरी ब्राइड फ्लोर (सामने की तरफ का प्लॉट), बिना छत के अधिकारों के; प्लॉट नंबर 1, क्षेत्रफल 100 वर्ग गज; प्लॉट नंबर 119, 120 और 121 में से, ब्लॉक-६-३ और के-६, खसरा नंबर 40/20 और 40/21 में से, गाँव हदस्ताल, कॉलोनी मोहन दादर, उडम नगर, दिल्ली-110059 में स्थित है।				
4.	ऋण खाता संख्या DLNGL/MHVR/A0000000277 1. श्री चेतानु सिंह (कर्जदार) 2. श्रीमती सीमा सोनी (सह-कर्जदार)	08.05.2025 तथा र. 4,24,972/- र. 4,88,991/- तिथि 11/07/2026	12/08/2025 सौकेनिक कच्चा र. 26,97,300/- र. 2,69,730/- र. 10,000/-	र. 2६,९७,3००/- र. 2,६९,73०/- र. 1०,०००/-
अवसर संपत्ति का विवरण:- प्लॉट नंबर अर-195 (क्षेत्रफल 100 वर्ग गज) और प्लॉट नंबर अर-196 (क्षेत्रफल 20 वर्ग गज) का पूरा हिस्सा। कुल प्लॉट का क्षेत्रफल 120 वर्ग गज, खसरा नंबर 63/5 में से, जो गाँव हदस्ताल और कॉलोनी मोहन दादर, ब्लॉक-६ अर, उडम नगर, नई दिल्ली-110059 में स्थित है।				
5.	ऋण खाता संख्या DLNGL/MHVR/A0000000381 1. श्री प्रदीप सिंह (कर्जदार) 2. श्रीमती अमृत शर्मा और श्री हरपजन सिंह (सह-कर्जदार)	14.10.2025 तथा र. 30,30,609/- र. 30,63,315/- तिथि 09/01/2026	09/01/2026 सौकेनिक कच्चा र. 41,64,000/- र. 4,16,000/- र. 10,000/-	र. 41,६४,०००/- र. 4,१६,०००/- र. 1०,०००/-
अवसर संपत्ति का विवरण:- प्लॉट नंबर अर-195 (क्षेत्रफल 100 वर्ग गज) और प्लॉट नंबर अर-196 (क्षेत्रफल 20 वर्ग गज) का पूरा हिस्सा। कुल प्लॉट का क्षेत्रफल 120 वर्ग गज, खसरा नंबर 63/5 में से, जो गाँव हदस्ताल और कॉलोनी मोहन दादर, ब्लॉक-६ अर, उडम नगर, नई दिल्ली-110059 में स्थित है।				
6.	ऋण खाता संख्या DLNGL/MHVR/A0000000156 1. श्री हेमंत शर्मा (कर्जदार) 2. श्रीमती रूची शर्मा (सह-कर्जदार)	12.06.2025 तथा र. 18,14,118/- र. 25,01,411/- तिथि 11/07/2026	12/06/2025 सौकेनिक कच्चा र. 25,01,411/- र. 2,50,141/- र. 10,000/-	र. 2५,०१,4११/- र. 2,५०,१४१/- र. 1०,०००/-
अवसर संपत्ति का विवरण:- प्लॉट नंबर १६५ का वह हिस्सा जो सल्लन मगर, पिपला हिस्सा (बिना छत के अधिकारों के) के लिए, 165 पर बनी है, जिसका क्षेत्रफल 100 वर्ग गज है (कुल 100 वर्ग गज में है)। खसरा नंबर 83/61 में प्लॉट (20X45) है। यह खसरा नंबर 83/61 का हिस्सा है, जो गाँव मटियाल, कॉलोनी मटियाला एक्सटेंडर, उडम नगर, नई दिल्ली-110059 में स्थित है।				
7.	ऋण खाता संख्या DLNGL/MHVR/A00000002815 1. श्री हसनराज (कर्जदार) 2. श्रीमती कुसुमल (सह-कर्जदार)	08.05.2025 तथा र. 19,88,879/- र. 22,49,026/- तिथि 11/07/2026	08/05/2025 सौकेनिक कच्चा र. 22,49,026/- र. 2,24,902/- र. 10,000/-	र. १९,८८,८७९/- र. २२,४९,०२६/- र. २,२४,९०२/- र. 1०,०००/-
अवसर संपत्ति का विवरण:- प्लॉट नंबर 86 के हिस्से पर बनी संपत्ति, पहली मंजिल (बिना छत के अधिकारों के) के लिए, 174 में से, जो नवाब गीब के प्लॉट पर और कॉलोनी मटियाल नई राफा, ब्लॉक-६, पिटुआ-मटियाला गीब, उडम नगर, नई दिल्ली-110059 में स्थित है।				
8.	ऋण खाता संख्या DLDEL/DLHA/A000001386 1. श्री कपिल देव (कर्जदार) 2. श्रीमती ज्योति (सह-कर्जदार)	12.06.2025 तथा र. 43,52,226/- र. 43,31,520/- तिथि 11/07/2026	12/06/2025 सौकेनिक कच्चा र. 43,31,520/- र. 4,3१,५२०/- र. 1०,०००/-	र. ४३,३१,५२०/- र. ४,३१,५२०/- र. 1०,०००/-
अवसर संपत्ति का विवरण:- बनी हुई संपत्ति ग्रांड फ्लोर (प्रवृष्टेड नंबर 001) (मनवा के अधिकारों के) के लिए, 101 में से, जो नवाब गीब के प्लॉट पर, पिटुआ गार्डन एक्सटेंडर कॉलोनी, गीब नगर-350, उडम नगर, नई दिल्ली-110059 में स्थित है।				
9.	ऋण खाता संख्या DLNGL/MEBH/A0000000679 1. श्री मनीष कुमार शर्मा (कर्जदार) 2. श्रीमती कुसुमल (सह-कर्जदार)	05.10.2024 तथा र. 27,44,444/- र. 33,30,660/- तिथि 11/07/2026	05/10/2024 सौकेनिक कच्चा र. 33,30,660/- र. 3,3३,०६०/- र. 1०,०००/-	र. २७,४४,४४४/- र. ३३,३०,६६०/- र. ३,३३,०६०/- र. 1०,०००/-



Phoenix ARC Limited

Regd. Office: 3rd Floor, Wallace Towers (earlier known as Shiv Building), 139/140/B/1, Crossing of Sahar Road and Western Express Highway, Vile Parle East, Mumbai, Maharashtra - 400057.
Tel: 022- 6849 2450, Fax: 022- 6741 2313 CIN: U67190MH2007PLC168303
Email: info@phoenixarc.co.in Website: www.phoenixarc.co.in

CORRIGENDUM FOR PUBLIC NOTICE DATED 02.07.2026 FOR ONLINE E-AUCTION

Notice is hereby given to the public in general and to the borrower, guarantors, mortgagors in particular, that the Authorised Officer of Phoenix ARC Limited (formerly known as Phoenix ARC Private Limited) acting in its capacity as Trustee of Phoenix Trust FY14-15 Scheme A, is with-drawing/cancelling the Online E-Auction for the secured asset (more particularly described herein below only) in the Borrower Account – M/s. Balaji Universal Tradelink Private Limited published vide e-auction sale notice dated 02.07.2026 in Free Press Journal (English) and Navshakti (Marathi) with immediate effect and a fresh e-auction sale notice will be circulated/published.

DETAILS OF IMMOVABLE SECURED ASSET:

Item I: (Windermere): All that premises being lying and situated at Flat no. 112/2B, admeasuring area 1150 sq. ft. on 11th floor in Building No. 2, "B" wing, Windermere 2-B Co-operative Housing Society Ltd., Near Green Park, Oshiwara, Off Link Road Andheri (W), Mumbai – 400 053, owned by Mr. Madhusudan Dhirajlal Mehta and Mrs. Indu Madhusudan Mehta.

Item II: Celestia Heights: (Flat no.207 & 208 are amalgamated internally):

a. All that premises being lying and situated at Flat no. 207, admeasuring area 348 sq. ft on 2nd floor in the B wing of the building known as Celestia Heights, Mind Space, Chincholi Bunder, Off Link Road, Malad (West), Mumbai – 400 064, owned by M/s. Balaji Lifestyle Realtors Private Limited.

b. All that premises being lying and situated at Flat no. 208, admeasuring area 781 sq. ft on 2nd floor in the B wing of the building known as Celestia Heights, Mind Space, Chincholi Bunder, Off Link Road, Malad (West), Mumbai – 400 064, owned by M/s. Balaji Lifestyle Realtors Private Limited.

Place: MUMBAI **Authorised Officer**
Date: 16.07.2026 **For Phoenix ARC Limited, (Phoenix Trust FY 14-15 Scheme A)**



SHIVAJI UDYAN Branch – Nasik Zone

APPENDIX-IV
[See rule-8(1)]

POSSESSION NOTICE
(for Immovable/Movable property)

Annexure F

Whereas

The undersigned being the authorised officer of the **BANK OF INDIA** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 04/04/2026 calling upon the borrower **Mr. Jagannath Atmaram Paradhi & Mrs. Sunanda Jagannath Salunke** to repay the amount mentioned in the notice being **Rs. 20,20,178.94/- +UCI+Other applicable charges (Contractual dues up to the date of notice)** (in words **Rupee Twenty lakhs Twenty Thousand One hundred Seventy Eight and Paise Ninty four + UCI and other charges (Contractual dues up to the date of notice)**) within 60 days from the date of receipt of the said notice.

The borrower(s)/Guarantor(s)/Mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/ Guarantor(s)/ Mortgagor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on **14nd day of July, 2026.**

The borrower(s)/Guarantor(s)/Mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **BANK OF INDIA** for an amount **Rs. 20,20,178.94/- +UCI+Other applicable charges (Contractual dues up to the date of notice)** thereon.

The borrower(s)/Guarantor(s)/Mortgagor(s)'s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable/Movable Property:

All that part and parcel of the property/House situated at Flat No. 504, Area Adm. 890 sq ft. i.e. 80.70 Sq. Mtrs., Fifth Floor, VITTHAL RESIDENCY Building, Wing-A, S. No. 190/2B/2, Deolali Shivar, Near Sinner Phata, Samangaon Road, Nashik Road, Nashik, Tal & Dist. Nashik.

Bounded by:

East – By Marginal Space
West – By Flat no. 503
North – By Marginal Space
South – By Flat No. 505

Sd/-
Yours faithfully,
Name: Rakesh Kumar Choudhary
Designation: Chief Manager
& Authorized Officer

Place: Nashik
Date: 14-07-2026



Branch Office: ICICI Bank Ltd. Office Number 201-B, 2nd Floor, Road No. 1 Plot No-83, WIFI IT Park, Wagle Industrial Estate, Thane (West)- 400604

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sarabhi Somnath Bakare & Somnath Shankar Bakare/ LBPU000005741888	Flat No. 1104, 11th Floor, Bldg No. 1, Svaraj Phase Iv Tuv, Gat No. 209 (old Gat No. 1327), Gat No. 212 (old Gat No. 1331), Mouje- Borhadewadi, Taluka-Haveli, Pune- 412105 & 9.47, 47.58 Sq.mtrs I.e. 512.15 Sq.ft Carpet Area Along With Enclosed Balcony Area Adm. 9.47 Sq.mtrs I.e. 101.94 Sq.ft And Dry Terrace Area Adm. 1.96 Sq.mtrs I.e. 21.09 Sq.ft Along With One Covered Car Parking Adm. 9.25 Sq.mtrs July 10, 2026	April 28, 2026 Rs. 25,94,014/-	Pune
2.	Rajesh Girjashankar Vishwakarma & Tara Rajesh Vishwakarma/ LBTNE00005907759	Flat No.602,6th Floor, A Wing, "Paramount Enclave Phase 2", Building No. 4, Building Type A, Sr.No.1023/7 (old Sr.No.1023/1+2/24) Village Mahim, Palghar West, Thane- 401404 & Admeasuring 27.70 Sq. Mtr. (Carpet Area)/ July 10, 2026	March 27, 2026 Rs. 23,43,392/-	Mumbai
3.	Rajkumar Bhagwan Dhakorkar & Shweta Rajkumar Dhakorkar/ LBMUM00005671442 & LBMUM00006268881	Flat No. C/402, On The Fourth Floor, Admeasuring 41.40 Square Metres (built Up Area) 43.49 Square Metres Terrace Area, Building Type "B/74" of Building No. B/74, A/75, B/76 of Sector "V" of Phase "III", In The Building Known As "Shreed Gokul" and The Property Known As "Shreed Gokul Co-operative Housing Society Ltd., In The Complex Known As "Gokul Township", Situate On N.a. Land Bearing New Survey No. 164 (Correspondence Old Survey No. 161, Hissa No. 1.2, Survey No. 162, Hissa No. 2.3, 4, Survey No.163, Survey No. 164, Survey No. 173, Hissa No. 3/2, Survey No. 174, Survey No. 175, Survey No. 176, Hissa No. 1.3 Survey No. 187 Hissa No. 1.2, Survey No.188, Hissa No. 1.2/1-2/2 4.5/6 1.63, 7, 9, 10, 11, 12, Survey No. 189, Hissa No.1.2 And 4 At Village Bolinj, Taluka Vasoi, District Palghar- 401303, Within The Area or Sub-Registrar At Vasoi No. 1 To 6/, July 10, 2026	March 26, 2026 Rs. 14,21,450/-	Mumbai
4.	Sahil Shankar Wagh & Shankar Rambhaji Wagh/ LBTNE00006127274	The Residential Premises Bearing Flat No. A/13, Admeasuring 415 Sq. Ft. Built Up Or Thereabouts, Located On The Third Floor, Wing A In Building Known As "Ankur", Society Formed and Registered Under Name And Style Known As "Nav Abhay Co-operative Housing Society Ltd.", Situated at S. N. Road, Mulund (west), Mumbai- 400080 Standing On Plot of Land Bearing Standing On Plot of Land Cts No. 697,711 To 1717, Village Mulund (West), Taluka Kurla, District Mumbai Suburban Within The Limits of T Ward of Municipal Corporation of Greater Mumbai/ July 10, 2026	March 26, 2026 Rs. 7,31,422/-	Mumbai
5.	Asif Suleman Khan & Rukhsar Asif Khan/ LBMUM00007143268 & TBMUM000007118976	Flat No- 66, Ground Floor, JP Nagar Virar Co Operative Housing Society Ltd Building, Survey No- 114, 115, 116 Hissa No-2/B, 1(P), 2(P), 3, 4(P), 5,6, Bhati Bhandar Road, Village Kophrad, Virar West, Palghar, Maharashtra Palghar-401301 & Admeasuring 410, Squire Feet (Carpet area) I.e 492 Square Feet, I.e. 45,724 Squire Meters (Built Up Area)/ July 10, 2026	March 31, 2026 Rs. 21,23,372/-	Mumbai
6.	Shilpa Ganesh Mande & Ganesh Martand Mande/ LBPUN00003228688	Flat No. 205, 2nd Floor, Bldg/Wing- M, Svaraj, Gat No. 209 (old Gat No. 1327), Gat No. 212 (old Gat No. 1331), Village- Borhadewadi, Taluka-Haveli, Pune- 412105 & Admeasuring Area 544 Sq Ft I.e. 50,56 Sq Mtrs Carpet + Terrace Area 60 Sq Ft I.e. 5,55 Sq Mtrs Along With Cover Parking Space Bearing Number M-9/ July 10, 2026	April 21, 2026 Rs. 29,35,505/-	Pune
7.	Rambha Kumari & Vijay Kumar Choudhary/ LBTNE00003919856	Flat No. P - 1 / 102, Podium I Floor, Wing No. B, Yashwant Heights, Plot No. 1 To 83 Layout Known As Central Park, Plot No. 1, 2, 3, 4, Survey No. 17/ Part Survey No. 17, Part Survey No. 26, Hissa No. 4, Survey No. 27, Hissa No. 1, Survey No. 28, Survey No. 28, Survey No. 28, Hissa No. 3, Survey No. 29, Hissa No. 1, Survey No. 29, Hissa No. 2, Survey No. 4, Hissa No. 3, Survey No. 4, Hissa No. 4, Survey No. 5, Hissa No. 1, Survey No. 1, Survey No. 2, Survey No. 5, Hissa No. 5, Survey No. 6, Hissa No. 1, Survey No. 26, Hissa No. 2, Survey No. 26, Hissa No. 3, Survey No. 27, Hissa No. 2, Survey No. 27, Hissa No. 3, Survey No. 28, Hissa No. 1, Survey No. 30, Hissa No. 3, Survey No. 5, Survey No. 31, Survey No. 31, Survey No. 33, Hissa No. 2, Survey No. 7 To 11, 15 To 17, 19 To 25, Hissa No. Part, Survey No. 14, Hissa No. 1, Survey No. 15/ Part, Survey No. 17(part), Survey No. 18(part), Village More, Taluka Vasoi, Near Railway Station, Nallasopara East, Maharashtra, Thane401208 & Admeasuring Carpet Area 411.88 Sq.ft. I.e. 45.93 Sq.mtrs. Builtup Area/ July 10, 2026	March 18, 2026 Rs. 27,45,878.91/-	Mumbai
8.	Sunil Pasi & Sharda Sunil Pasi/ LBTNE00006098044 & LBTNE00006040972	Flat No.202,2nd Floor, Laxmi Heights, Building No. 1, Type A, Wing B, Survey No.82(244), Hissa No.2,3, Survey No.83(247), Hissa No.4,5, At Village More Nallasopara East, Near Nileore, Palghar- 401209 & Admeasuring Area, 33.54 Squire Meter, Carpet Area/ July 10, 2026	March 24, 2026 Rs. 25,38,519.99/-	Palghar
9.	Nisha Vikky Ujjinwar & Vikky Sukharial Ujjinwar/ LBPLV00005213623 & LBPLV00005163525	Flat No. 311, 3rd Floor1 Wing 4 Commandar Heerasidd Survey No. 16/1 Hissa No. 1 At Karade Khurd Sector No 16 Post Rasay- 410206 & Area Ad-Measuring 275 Sq. Ft. (25.55 Sq.mtr) Carpet Being Constructed In The Building Of Said Project. (Herein After Referred As "The Said Flat")/ July 10, 2026	March 13, 2026 Rs. 24,70,169.39/-	Mumbai
10.	Reena Mritunjay Mishra & Mritunjay A Mishra / LBMUM00007123384 & LBMUM00005522503 & LBMUM00004755706 & LBMUM00006049613	Flat No.607, Sixth Floor, A Wing, Building No.9, Survey No.238, Hissa No. Part. Area Hrp 0-92-9, Assessment Rs.7-92 Paise, (2) Survey No.239, Hissa No., Area Hrp 0-67-5, Assessment Rs.4-12 Paise, (3) Survey No.240, Hissa No., Area Hrp 0-43-5, Assessment Rs.2-94 Paise, (4) Survey No.242, Hissa No., Area Hrp 2-23-2, Assessment Rs.18-69 Paise, (5) Survey No.246, Hissa No.1 (Part), Area Hrp 0-04-6, Assessment Rs.0-45 Paise, (6) Survey No.246, Hissa No. 2 (Part), Area Hrp 0-00-7, Assessment Rs.0-05 Paise, (7) Survey No. 247, Hissa No. Part, Area Hrp 1-00-2, Assessment Rs.6-58 Paise, (8) Survey No.248, Hissa No., Area Hrp 0-49-6, Assessment Rs.1-94 Paise, (9) An Area Admeasuring Hrp 0-98-0 Out of Survey No.249, Hissa No. Part, Area Hrp 1-06-0, Assessment Rs.4-19 Paise, (10) Survey No.256, Hissa No. Part, Area Hrp 0-51-2, Assessment Rs.5-18 Paise, Sheetal Deep, Viva Swastik Township, Nilemore Village, Vasai Taluka, Palghar Dist Thane- 401203/ July 10, 2026	March 23, 2026 Rs. 18,02,334/-	Mumbai
11.	Durgesh Murlidhar Madgaonkar & Bhagyashri Raghunath Lad/ LBHNMU0002391601 & LBTNE00004531813 & LBHNMU0002391602	Flat No.302,3rd Floor, Shanti Vidyanageri, Shree Ganesh Co-op Hsg Soc Ltd., Building No. D-4, Shanti Vidyanageri, S.No. 82, Near GCC Club, Mira Road East, Tahne, 401107 & Admeasuring 299.Sq.ft. (Builtup) Equivalent To 27.78 Sq.mtr./ July 10, 2026	March 29, 2026 Rs. 15,59,181.28/-	Mumbai
12.	Muniblal K Chauhan & Urmila M Chauhan/ LBMUM00005998897	Flat No. 207, On The Second Floor, In Wing No. "h", Building No. 4 Known As "Aakash" In The Complex Known As "Bhau Nagar", Survey No. 140, Hissa No. 1 To 4, Situate at Village Bolinj, Taluka Vasoi, District Thane, Within The Area Of Sub Registrar Vasoi No.1 Virar & Admeasuring 530 Square Feet I.e.49.238 Square Metres (super Built Up Area)/ July 10, 2026	March 30, 2026 Rs. 9,99,858.94/-	Mumbai

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: July 16, 2026
Place: Pune & Mumbai & Palghar

Sincerely Authorised Officer,
For ICICI Bank Ltd.

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my clients i.e. (1) MR. HASMUKH CHANDUBHAI PARMAR & (2) MR. RUCHIT HASMUKH PARMAR are entitled in respect of the Residential Premises bearing Flat No. 305, located on the 3rd Floor in the Building No. 3/C known as "Heritage Apartment" of "1 C Heritage Apartment Co-operative Housing Society Ltd." (Registration No. M.U.M. / S.R.A. / H.S.G. / (T.C.) / 13283 / Year 2022 Dated 16/02/2022) (hereinafter referred to as "the said Society"), situated at Rohidas Nagar, Ganesh Gawde Road, Mulund (West), Mumbai – 400 080 (hereinafter referred to as "the said Premises"). The chain of documents in respect of the said Premises are (i) The First Agreement dated 2nd October 2000 was executed between M/S. BOMBAY SLUM REDEVELOPMENT CORPORATION LTD. and MR. JAYANTI SHAMJI PALAN AND (ii) The Second Agreement i.e. Agreement for Sale dated 12th June 2007 was executed between MR. JAYANTI SHAMJI PALAN and (1) MR. HASMUKH CHANDUBHAI PARMAR & (2) MRS. ANITA HASMUKH PARMAR. The said ANITA HASMUKH PARMAR died intestate on 5th November 2016, leaving behind her (1) MR. HASMUKH CHANDUBHAI PARMAR & (2) MR. RUCHIT HASMUKH PARMAR (son), as her only legal heirs and next of kin according to the provisions of the Hindu Succession Act, 1956 by which she was governed at the time of her death.

If any person/s claiming any shares and interest through Late MRS. ANITA HASMUKH PARMAR in respect of the said Premises or having any right, title, interest, claim/s or demand upon against or in respect of the said Premises or any part thereof, whether by way of sale, exchange, let, lease, sub-lease, leave and license, right of way, easement, tenancy, occupancy, assignment, mortgage, inheritance, predecessor-in-title, bequest, succession, gift, lien, charge, maintenance, trust, possession of original title deeds or encumbrance/s howsoever, family arrangement/ settlement, decree or order of any Court of Law or any other authority, contracts, agreements, development right/s or otherwise of whatsoever nature are required to make the same known to me in writing with documentary evidence at my address mentioned below within 14 (fourteen) days from the date of publication hereof, failing which it shall be considered that there exists no such claims or demands in respect of the said Premises and then the claims or demands if any, of such person/s shall be treated as waived and abandoned to all intents and purposes and the title of the said Premises shall be presumed as clear, marketable and free from all encumbrances.

Mumbai Dated this 16th day of July 2026.

Sd/-
VIKAS THAKKAR
Advocate High Court
401/402, Sainath House, B.P.S Cross Road No. 1, Near Sharon School, Mulund (West), Mumbai – 400 080

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VIDHATA METAL PVT. LTD.

PARTICULARS	DETAILS
1. Name of the corporate debtor	Vidhata Metal Pvt. Ltd.
2. Date of incorporation of the corporate debtor	7 Mar. 2008
3. Authority under which corporate debtor is incorporated/ registered	RoC/Delhi
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27310DL2008PTC15013
5. Address of the registered office and principal office (if any) of the corporate debtor	Room No. 2, 2nd Floor, House No. 280 Pocket-7, Sector-24, Rohini, New Delhi – 110085.
6. Date of closure of Insolvency Resolution Process	06.07.2026
7. Liquidation commencement date of the corporate debtor	06.07.2026 (Order received on 11.07.2026)
8. Name and registration number of the insolvency professional acting as liquidator	Snehal Arvind Kamdar IBB/I/PA-001/IP-P00415/2017-18/10738
9. Address and e-mail of the liquidator, as registered with the Board	606-609, 6th Floor, Metro Avenue, Pereira Hill Road, Gundawali Andheri (East), Near Gundawali WEH Metro Junction, Mumbai Suburban, Maharashtra, 400099. Email: Snehal.kamdar@ijlindco.com
10. Address and e-mail to be used for correspondence with the liquidator	606-609, 6th Floor, Metro Avenue, Pereira Hill Road, Gundawali Andheri (East), Near Gundawali WEH Metro Junction, Mumbai Suburban, Maharashtra, 400099. Email: cip.vidhatametal@dmx.in
11. Last date for submission of claims	25.07.2026

Notice is hereby given that the National Company Law Tribunal (Delhi Bench) has ordered the commencement of liquidation of the Vidhata Metals Pvt. Ltd. on 06.07.2026 (order received on 11.07.2026).

The stakeholders of Vidhata Metals Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 25.07.2026 (14 days from Liquidation commencement date), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 35 liquidation process.]

Sd/-
Name and signature of liquidator: Snehal Arvind Kamdar
Reg. No: IBB/I/PA-001/IP-P00415/2017-18/10738
AFA: AA1/10738/02/300627/109488, Valid till 30.06.2027
Date and Place: 16.07.2026, Mumbai



PIDILITE INDUSTRIES LIMITED

Regd. Office: Regent Chambers, 7th Floor, Jammalal Bajaj Marg, 208, Naninam Point, Mumbai - 400 021.
Tel: +91 22 6769 7000 • Email: investor.relations@pidilite.co.in
Website: www.pidilite.com • CIN: L24100MH1969PLC014336

NOTICE FOR SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular no. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, Special Window has been opened for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019 and rejected / returned / not attended, due to deficiency in the documents / process or otherwise, for a period of one year from **February 05, 2026 to February 04, 2027**.

The concerned investors are requested to re-lodge the transfer deeds and furnish necessary documents, duly complete in all respects, to our Registrar and Share Transfer Agents (RTA), M/s. MUFG Intime India Private Limited, Unit: Pidilite Industries Limited, C-101, 1st Floor, 247 Park, LBS Marg, Vikhroli (West), Mumbai - 400 083, within the above-mentioned timelines. We urge all the relevant investor(s) are encouraged to take advantage of this one-time window for transfer and dematerialisation of physical securities.

The above intimation is also being hosted on the website of the Company viz: <https://www.pidilite.com/investor-relations/listing-information>

The SEBI Circular can be accessed at <https://www.sebi.gov.in/legal/circulars/jan-2026/ease-of-doing-investment-special-window-for-transfer-and-dematerialisation-of-physical-securities> 99411.html

Kindly take this information on your record.

For Pidilite Industries Limited
Sd/-
Manisha Shetty
Company Secretary

Place : Mumbai
Date : 15th July, 2026

Form No. 16
[See Regulation 34(3)]
BY ALL PERMISSIBLE MODE

DEBTS RECOVERY TRIBUNAL No. – 2 AT, MUMBAI

3rd Floor, Telephone Bhavan, Strand Road Colaba, Mumbai - 400 005

WARRANT OF ATTACHMENT OF IMMOVABLEPROPERTY UNDER RULE 48 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT , 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

Exh No: 08
Next date : 11/08/2026

R.P. No. 08 of 2026
JM FINANCIAL ASSET RECONSTRUCTION COMPANY PVT LTD VERSUS
MR. KHIMJI LAKHAMSHI SHAH & Ors

To,
CD-1-MR. KHIMJI LAKHAMSHI SHAH
A Borrower, Having his address at: 17/18, Ronak Bhuvan, Bachani Nagar Road, Road, Daftary Road, Malad (East), Mumbai - 400 097;
CD-2 MR. RONAK HASMUKH SHAH,
Adult, Indian Inhabitant, 12/13, Ronak Bhuvan, Bachani Nagar Road, Road, Daftary Road, Malad (East), Mumbai - 400 097.
CD-3 MR. AMRUTAL SHIVJI GADA,
Flat No. E/1504/5/6, Shankar Lane, Kandivali (West), Mumbai 400 067 CD -3

Whereas you **MR. KHIMJI LAKHAMSHI SHAH & Ors** have failed to pay the sum of **Rs. 1,49,11,984.30/- in word (Rupees One Crore Forty Nine lakhs Eleven Thousand Nine Hundred and Eighty Four and Thirty Paise Only)** with cost of along with pendent lite and future interest @ 12 % per annum from the Original Application's presentation date, i.e. from 21.11.2014 till realization payable by you in respect of Recovery certificate No. 8 Of 2026 drawn up by the Hon'ble Presiding Officer - Debts Recovery Tribunal No.–II, Mumbai in O.A. No. 273 of 2015.

It is hereby ordered that Certificate Debtors in the present R.P. or their servants or agents or representatives-in-interest or any other person(s) claiming to be owner(s) under certificate Debtors are hereby prohibited and restrained, until further orders, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with the under mentioned movable property(ies), in any manner or in dealing with the any benefit in terms of money and/or property arising therefrom and that all person be and are prohibited from taking any benefit under such transfer, alienation, possession charge.

You are required to appear before the **Recovery Officer, Debts Recovery Tribunal No. 2, Mumbai on 11/08/2026, at 02.30 p.m.**

SPECIFICATION OF PROPERTY

Factory Land bearing no. Plot No.1 Ambasari Varu, S. No. 644/1 & 2/1, Taluka Bacchav, District Kutch;
Given under my hand and seal of the Tribunal on this 18/06/2026.

SEAL (CHETAN J. BHIMGADE)
Recovery Officer,
Debts Recovery Tribunal-II

To,
1. BMC Authority/Local Civic Body/ Talathi
2. Sub Registrar concerned- C Bank Shall get the charge of the above mentioned property(ies) recorded in records of the Sub Registrar concerned as per rules.



पंजाब नेशनल बैंक

पंजाब नेशनल बैंक
(Sole of India Undertaking)

G01, Peace haven 18th Road Near Chembur Ambedkar Garden, Mumbai 400071
(Dist No 106B10) Tel No 022-25Z93745, E-Mail : bo106B10@pnb.bank.in

Auction Ref No. PNB/AG/1/2026 SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES **Date:- 15.07.2026**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS								
Name of the Branch	Description of the Immovable Properties Mortgaged	A)Dt. Of Demand Notice u/s 13(2) of Sarfesi Act 2002	B) Outstanding Amount as on 15.07.2026	C) Possession Date u/s 13(4) of Sarfesi Act 2002	D) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (Rs. in Lakhs)	Date / Time of E-Auction	Details of the encumbrances known to the secured creditors
PND BO Chembur Ambedkar Garden (106B10) Mr. Ramesh Pandurang Phondake Flat No. 203, 2nd Floor, "Kanchan Apartment-2" Situated at Sagari Village, Dombivli East, Tal. Kalyan, Distt. Thane-421204. Owned by - Mr. Ramesh Pandurang Phondake Boundries as: North: Residential Bldg South: open plot, East: building, West: Simran CHSL	Flat No.203, 2nd Floor, "Kanchan Apartment-2" Situated at Sagari Village, Dombivli East, Tal. Kalyan, Distt. Thane-421204. Owned by - Mr. Ramesh Pandurang Phondake Boundries as: North: Residential Bldg South: open plot, East: building, West: Simran CHSL	A) 28/07/2017 B) HL - Rs.1990714.00 + further interest & other Charges C) 24/01/2018 D) Physical	A) Rs. 28,35,000/- B) Rs. 2,83,500/- C) Rs. 2.85 Lakhs	04/08/2026 11.00 AM to 4.00 PM	Not Known to Us			

TERMS AND CONDITIONS OF E-AUCTION SALE

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions.

1. The auction sale will be "online through e-auction" portal <https://www.baanknet.com>. 2. The intending Bidders/ Purchasers are requested to register on portal (<https://www.baanknet.com>) using their mobile number and email-id. Further, they are requested to upload requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders/ Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by **03.08.2026** before the e-Auction Date and time in the portal. The registration, verification of KYC documents and transfer of EMD in wallet must be completed well in advance, before auction. 3. Earnest Money Deposit (EMD) amount as mentioned above shall be paid online through 3 mode i.e. NEFT/ Cash/ Transfer (After generation of Challan from (<https://www.mstccommerce.com>) in bidders Global EMD Wallet. NEFT transfer can be done from any Scheduled Commercial Bank, however for Cash/ Transfer the bidder has to visit Punjab National Bank Branch. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposited shall not bear any interest. 4. Platform (<https://www.baanknet.com>) for e-Auction will be provided by e-Auction service provider M/s PSB Alliance Pvt. Ltd having its Registered office at Unit 1, third Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400037. Help Desk No +918291220220. Email Id- support.baanknet@psballiance.com. The intending Bidders/ Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://www.baanknet.com>. This Service Provider will also provide online demonstration/ training on e-Auction on the portal. 5. The Sale Notice containing the General Terms and Conditions of Sale is available / published in the following websites/ webpage portal. (1) www.pnbindia.in (2) <https://www.baanknet.com> 6. The intending participants of e-auction may download free of cost, copies of the Sale Notice, Terms & Conditions of e-auction, Help Manual on operational part of e-Auction related to this e-Auction from – E-Auction portal (<https://www.baanknet.com>). 7. Bidder's e-Wallet should have sufficient balance (>=EMD amount) at the time of bidding. 8. During the e-auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount must be of Rs.0.25 Lakh to the last higher bid of the bidders. Ten minutes time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of ten minutes to the last highest bid, the e-auction shall be closed. 9. It is the responsibility of intending Bidders(s) to properly read the Sale Notice, Terms & conditions of e-auction, Help Manual on operational part of e-Auction and follow them strictly. 10. In case of any difficulty or need of assistance before or during e-Auction process may contact authorized representative of our e-Auction Service Provider M/s PSB Alliance Pvt. Ltd. Details of which are available